

RATIFIED MINUTES OF MEETING No.23/17 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 14.02.2017.

Please

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I. The email address is: darshan.singh@nic.in and nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.

The meeting No. 23/17 of the Norms Committee (NC-I) for the licensing year 2016-2017 scheduled to be held on 14.02.2017 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh. K.K. Tiwari, IA	476	23062622	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh K.P. Singh, Dy. DGFT	302	23061562 Extn.146	DGFT, U.B.

- The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

Case No.:23/11/80-ALC2/2016	Party Name: DAYCO VIKAS ENGINE SYSTEMS PVT. LTD.	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
1 HQ File :01/80/050/00296/AM17/	RLA File :05/23/040/00182/AM11/	Lic.No/Date:0510275970 28.10.2010	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 24.08.2016 for comments. Case is deferred to 28.03.2017.			

Case No.:50/23/80-ALC2/2016	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
2 HQ File :01/80/050/00553/AM17/	RLA File :07/24/040/00084/AM13/	Lic.No/Date:0710088538 30.05.2012	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to DEIT on 09.02.2017 for comments. Case is deferred to 28.03.2017.			

3 Case No.:4/23/80-	Party Name: POLY	Meet No/Date:23/80-	Status:
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ALC2/2016	MEDICURE LTD.	ALC2/2016 14.02.2017	Approved
HQ File :01/80/050/00507/AM17/	RLA File :05/24/040/00080/AM15/	Lic.No/Date:0510387067 21.05.2014	
Decision: The committee decided to ratify the norms on repeat basis as per AA No.0510394667 dated 23.06.2015 ratified in NC Meeting No.15/80 dated 25.10.2016.			
RA may take further necessary action accordingly.			

Case No.:37/19/80-ALC2/2014	Party Name: KAMAR INFRASTRUCTURE PVT LTD,	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
HQ File :01/80/050/00471/AM15/	RLA File :03/94/040/00449/AM15/	Lic.No/Date:0310788243 21.08.2014	Defer Date:28.03.2017
Decision: Shri Mustaq Multani, Director from the firm appeared before the Committee for 'Personal Hearing'. He explained about details of export and import items before the Committee. He was advised by the Committee to submit post hearing submissions for further examination. Final reminder has been sent to the firm on 27.12.2016. Case is deferred to 28.03.2017.			

Case No.:6/22/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
HQ File :01/80/050/00487/AM15/	RLA File :07/24/040/00209/AM15/	Lic.No/Date:0710106693 18.09.2014	Defer Date:28.03.2017
Decision: The Committee noted that the firm's additional information dated 28.02.2016 has been sent to MSME on 10.05.2016 for comments. Case is deferred to 28.03.2017.			

Case No.:28/19/80-ALC2/2014	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
HQ File :01/80/050/00462/AM15/	RLA File :05/24/040/00277/AM15/	Lic.No/Date:0510391512 09.10.2014	Defer Date:28.03.2017
Decision: The Committee noted that the firm's reply dated 09.03.2016 has been sent to DHI on 10.03.2016 for comments. Case is deferred to 28.03.2017.			

Case No.:10/22/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Approved
HQ File :01/80/050/00491/AM15/	RLA File :05/24/040/00340/AM15/	Lic.No/Date:0510391866 05.11.2014	
Decision: The committee decided to ratify the norms in line with their AA No.0510381109 dated 06.03.2014 as under:- Import item No.1:- Net + 1%. Import item No. 2 to 5:- As per packing policy. Import item No.6:- 1.25 Kg/Kg content in EP. RA may take further necessary action accordingly.			

Case No.:11/25/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
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HQ File :01/80/050/00611/AM15/	RLA File :07/24/040/00263/AM15/	Lic.No/Date:0710106920 10.11.2014	Defer Date:28.03.2017
Decision: MSME has returned the cases stating that they will consider the cases only MSME units. Committed decided to refer the case to DIPP for comments. Case is deferred to 28.03.2017.			

Case No.:23/22/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Approved
HQ File :01/80/050/00504/AM15/	RLA File :05/24/040/00382/AM15/	Lic.No/Date:0510392129 25.11.2014	
9	Decision: The committee decided to ratify the norms in line with their earlier AA as under:- Import item No.1 to 15:- Net to Net basis. Import item No.16 to 22:- 1.05 Kg/Kg content in EP. RA may take further necessary action accordingly.		

Case No.:56/2/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
10	HQ File :01/80/050/00059/AM17/	RLA File :08/24/040/00465/AM15/	Lic.No/Date:0810134835 17.03.2015 Defer Date:28.03.2017
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. Case is deferred to 28.03.2017.		

Case No.:21/14/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
11	HQ File :01/80/050/00371/AM17/	RLA File :08/24/040/00060/AM16/	Lic.No/Date:0810135377 27.05.2015 Defer Date:28.03.2017
	Decision: The committee noted that firm has not replied to the deficiency (raised by MSME) dated 22.11.2016 sent to them on 27.12.2016 and final reminder sent to the firm on 24.01.2017 through e-mail to furnish the reply. Case is deferred to 28.03.2017.		

Case No.:78/6/83-ALC1/2015	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
12	HQ File :01/83/050/00408/AM16/	RLA File :05/23/040/00078/AM16/	Lic.No/Date:0510394421 03.06.2015 Defer Date:28.03.2017
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. Case is deferred to 28.03.2017.		

Case No.:12/13/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
13	HQ File :01/80/050/00262/AM16/	RLA File :05/24/040/00164/AM16/	Lic.No/Date:0510394802 03.07.2015 Defer Date:28.03.2017
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 24.06.2016 for comments. Case is deferred to 28.03.2017.		

14	Case No.:3/10/80-	Party Name: DYNAMATIC	Meet No/Date:23/80- Status:
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ALC2/2015	TECHNOLOGIES LIMITED,	ALC2/2016 14.02.2017	Deferred
HQ File :01/80/050/00200/AM16/	RLA File :07/24/040/00119/AM16/	Lic.No/Date:0710108470 06.07.2015	Defer Date:28.03.2017
Decision: MSME has returned the cases stating that they will consider the cases only MSME units. Committed decided to refer the case to DIPP for comments. Case is deferred to 28.03.2017.			

Case No.:31/13/80-ALC2/2015	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
15 HQ File :01/80/050/00281/AM16/	RLA File :06/24/040/00016/AM16/	Lic.No/Date:0610038194 17.07.2015	Defer Date:28.03.2017
Decision: The Committee noted that the firm's reply dated 15.09.2016 sent to MSME (Chemical) on 30.09.2016 for comments. Case is deferred to 28.03.2017.			

Case No.:83/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
16 HQ File :01/80/050/00086/AM17/	RLA File :07/24/040/00168/AM16/	Lic.No/Date:0710108626 19.08.2015	Defer Date:28.03.2017
Decision: MSME has returned the cases stating that they will consider the cases only MSME units. Committed decided to refer the case to DIPP for comments. Case is deferred to 28.03.2017.			

Case No.:1/13/80-ALC2/2016	Party Name: GREAT INDIA STEEL FABRICATORS	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Approved
17 HQ File :01/80/050/00342/AM17/	RLA File :33/24/040/00004/AM16/	Lic.No/Date:3310030241 07.09.2015	
Decision: The Committee decided to ratify the norms based upon written recommendation of DHI vide UO No. nil dated 14/2/2017 (copy sent to the firm & RA). RA may take further necessary action accordingly.			

Case No.:1/16/80-ALC2/2015	Party Name: GARDNER AEROSPACE PRANITA PRIVATE LIMITED,	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
18 HQ File :01/80/050/00286/AM16/	RLA File :07/24/040/00176/AM16/	Lic.No/Date:0710108718 11.09.2015	Defer Date:28.03.2017
Decision: The Committee noted that the firm's reply dated nil has been sent to MSME on 22.02.2016 for examination and comments. Case is deferred to 28.03.2017.			

Case No.:4/20/80-ALC2/2016	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Approved
19 HQ File :01/80/050/00447/AM17/	RLA File :07/24/040/00211/AM16/	Lic.No/Date:0710108754 21.09.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/9/2017-TSW/19 dated 14.02.2017 as under:-			

1. Quantity of export item may also be specified as "1000 Meters" in addition to its weight.
2. Words " Width 1220 mm" may be added with the description of import item and its quantity may be allowed as 8740 Kgs. as 1.304 Kgs./Kg. content in export item after taking 1/3rd recovery from scrap.

RA may take further necessary action accordingly.

20	Case No.: 6/20/80-ALC2/2016	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date: 23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00449/AM17/	RLA File :07/24/040/00204/AM16/	Lic.No/Date: 0710108757 21.09.2015	Defer Date: 28.03.2017
	Decision: Based on the comments of DIPP furnished vide I.D. No.12/9/2017-TSW/20 dated 14.02.2017 Committee observed deficiency in the firm's application and decided to send a deficiency letter it to the firm to furnish reply:- The description of export item s.no. 5 and import item s.no.5 is exactly same i.e. "Stainless steel tubes 6 meters long grade SS EN 1.4301 Size 50X50X4 mm and 100X50X4 mm". Please note that same import and export items cannot be allowed under Advance Authorisation. It appears to be an error in export product description. The flow chart submitted by you on Jan 25, 2017 also doesn't provide a flow chart for export product "Stainless steel tubes" but for "Stainless Steel Frame". You are requested to give the correct export product description at S. No. 5. The committee will take a decision on the basis of new submissions. In case no reply is received within 15 days from the receipt of this letter, the export and import items at S.No. 5 will be deleted and norms committee will decide the norms for the rest of items only. Case is deferred to 28.03.2017.			

21	Case No.: 22/14/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date: 23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00372/AM17/	RLA File :08/24/040/00146/AM16/	Lic.No/Date: 0810136211 07.10.2015	Defer Date: 28.03.2017
	Decision: The Committee noted that the firm's application has been sent to MSME on 04.10.2016 for comments. Case is deferred to 28.03.2017.			

22	Case No.: 79/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date: 23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00082/AM17/	RLA File :07/24/040/00197/AM16/	Lic.No/Date: 0710108868 12.10.2015	Defer Date: 28.03.2017
	Decision: MSME has returned the cases stating that they will consider the cases only MSME units. Committed decided to refer the case to DIPP for comments. Case is deferred to 28.03.2017.			

23	Case No.: 80/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date: 23/80-ALC2/2016 14.02.2017	Status: Deferred
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HQ File :01/80/050/00083/AM17/	RLA File :07/24/040/00199/AM16/	Lic.No/Date:0710108867 12.10.2015	Defer Date:28.03.2017
Decision: MSME has returned the cases stating that they will consider the cases only MSME units. Committed decided to refer the case to DIPP for comments. Case is deferred to 28.03.2017.			

Case No.:3/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
HQ File :01/80/050/00288/AM16/	RLA File :09/24/040/00399/AM16/	Lic.No/Date:0910062717 13.10.2015	Defer Date:28.03.2017
Decision: The Committee observed deficiency in the firm's application and decided to send a deficiency letter it to the firm to furnish reply:- a. Information as per Appendix 4E. b. Production and Consumption data of the manufacturer / supporting manufacturer of the preceding three financial years, duly certified by the Chartered Accountant / Cost Accountant / Jurisdictional Excise Authority. c. Numbered Engineering drawing containing rating and export product weight and weight of raw material. Calculations linking weight of imported raw material with dimensions of the part made out of that, as indicated in drawing. Please clarify if the export product is a component of a rotor or a stator. Also, please specify if the export product is to be attached to rotor or stator of a gas turbine or steam turbine or a compressor. You are requested to clarify the end use of the export product. The committee will take a decision on the basis of new submissions. Case is deferred to 28.03.2017.			

Case No.:5/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
HQ File :01/80/050/00290/AM16/	RLA File :09/24/040/00400/AM16/	Lic.No/Date:0910062719 13.10.2015	Defer Date:28.03.2017
Decision: The Committee observed deficiency in the firm's application and decided to send a deficiency letter it to the firm to furnish reply:- a. Information as per Appendix 4E. b. Production and Consumption data of the manufacturer / supporting manufacturer of the preceding three financial years, duly certified by the Chartered Accountant / Cost Accountant / Jurisdictional Excise Authority. c. Numbered Engineering drawing containing rating and export product weight and weight of raw material. Calculations linking weight of imported raw material with dimensions of the part made out of that, as indicated in drawing. Please clarify if the export product is a component of a rotor or a stator. Also, please specify if the export product is to be attached to rotor or stator of a gas turbine or steam turbine or a compressor. You are requested to clarify the end use of the export product. The committee will take a decision on the basis of new submissions.			

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case is deferred to 28.03.2017.

26	Case No.:25/2/80-ALC2/2016	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00028/AM17/	RLA File :32/21/040/00079/AM16/	Lic.No/Date:3210077724 19.10.2015	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to DEIT on 26.04.2016 for comments. Case is deferred to 28.03.2017.				

27	Case No.:4/2/80-ALC2/2016	Party Name: THERMAX LTD.,	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00007/AM17/	RLA File :31/83/040/00106/AM16/	Lic.No/Date:3110065746 02.11.2015	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for comments. Case is deferred to 28.03.2017.				

28	Case No.:3/20/80-ALC2/2016	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00446/AM17/	RLA File :07/24/040/00259/AM16/	Lic.No/Date:0710108991 03.11.2015	Defer Date:28.03.2017
Decision: Based on the comments of DIPP furnished vide I.D. No.12/9/2017-TSW/28 dated 14.02.2017 Committee observed deficiency in the firm's application and decided to send a deficiency letter it to the firm to furnish reply:-				
The description of export item s.no. 5 and import item s.no.5 is exactly same i.e. "Stainless steel tubes 6 meters long grade SS EN 1.4301 Size 50X50X4 mm and 100X50X4 mm". Please note that same import and export items cannot be allowed under Advance Authorisation. It appears to be an error in export product description. The flow chart submitted by you on Jan 25, 2017 also doesn't provide a flow chart for export product "Stainless steel tubes" but for "Stainless Steel Frame". You are requested to give the correct export product description at S. No. 5. The committee will take a decision on the basis of new submissions. In case no reply is received within 15 days from the receipt of this letter, the export and import items at S.No. 5 will be deleted and norms committee will decide the norms for the rest of items only.				
Case is deferred to 28.03.2017.				

29	Case No.:81/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00084/AM17/	RLA File :07/24/040/00252/AM16/	Lic.No/Date:0710109012 05.11.2015	Defer Date:28.03.2017
Decision: MSME has returned the cases stating that they will consider the cases related to only MSME units. Committed decided to refer the case to DIPP for comments. Case is deferred to 28.03.2017.				

30	Case No.:27/2/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00030/AM17/	RLA File :03/94/040/00442/AM16/	Lic.No/Date:0310800127 06.11.2015	Defer Date:28.03.2017
Decision: The Committee decided to call the representative of the firm for personal hearing in the next meeting to explain the basis for import items in this case before the Norms Committee for ratification of norms. Case is deferred to 28.03.2017.				

31	Case No.:2/2/80-ALC2/2016	Party Name: OPTIMA WIRES PVT LTD	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00005/AM17/	RLA File :34/24/040/00208/AM16/	Lic.No/Date:3410041684 19.11.2015	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 29.08.2016 for comments. Case is deferred to 28.03.2017.				

32	Case No.:14/25/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00454/AM16/	RLA File :03/95/040/00567/AM16/	Lic.No/Date:0310800343 20.11.2015	Defer Date:28.03.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to the firm on 24.10.2016 followed by final reminder sent to the firm on 15.12.2016. However, as the firm has sought time to furnish the reply vide e-mail dated 14.02.2017, NC decided to allow the firm time end February 2017 to furnish reply. Case is deferred to 28.03.2017.				

33	Case No.:22/2/80-ALC2/2016	Party Name: DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00025/AM17/	RLA File :05/23/040/00352/AM16/	Lic.No/Date:0510396448 27.11.2015	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been received and being sent to DIPP for comments. Case is deferred to 28.03.2017.				

34	Case No.:54/2/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Approved
	HQ File :01/80/050/00057/AM17/	RLA File :05/23/040/00394/AM16/	Lic.No/Date:0510396636 16.12.2015	
Decision: The Committee decided to ratify the norms based upon written recommendation of DHI vide UO No. nil dated 14/2/2017 (copy sent to the firm & RA).				
RA may take further necessary action accordingly.				

35	Case No.:7/20/80-ALC2/2016	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Approved
	HQ File :01/80/050/00450/AM17/	RLA File :07/24/040/00296/AM16/	Lic.No/Date:0710109187 21.12.2015	

कें० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/9/2017-TSW/35 dated 14.02.2017 as under:-

1. Quantity of export item may also be specified as "2000 Meters" in addition to its weight.
2. Words " Width 1220 mm" may be added with the description of import item and its quantity may be allowed as 17480 Kgs. as 1.304 Kgs./Kg. content in export item after taking 1/3rd recovery from scrap.

RA may take further necessary action accordingly.

36	Case No.:82/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00085/AM17/	RLA File :07/24/040/00325/AM16/	Lic.No/Date:0710109198 23.12.2015	Defer Date:28.03.2017
Decision: MSME has returned the cases stating that they will consider the cases only MSME units. Committed decided to refer the case to DIPP for comments. Case is deferred to 28.03.2017.				

37	Case No.:19/25/80-ALC2/2015	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00459/AM16/	RLA File :06/24/040/00043/AM16/	Lic.No/Date:0610038292 31.12.2015	Defer Date:28.03.2017
Decision: The Committee noted that in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No. 3, 4 & 5 of Standard Deficiency Letter". Case is deferred to 14.02.2017.				

38	Case No.:44/23/80-ALC2/2016	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00547/AM17/	RLA File :07/24/040/00333/AM16/	Lic.No/Date:0710109220 05.01.2016	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to DIPP on 08.02.2017 for comments. Case is deferred to 28.03.2017.				

39	Case No.:3/25/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Approved
	HQ File :01/80/050/00443/AM16/	RLA File :05/24/040/00487/AM16/	Lic.No/Date:0510397209 06.01.2016	
Decision: The committee decided to ratify the norms in line with their earlier AA as under:- Import item No.1, 10 to 21:- 1.05 Kg/Kg content in EP. Import item No. 2 to 9:- Net to Net basis. RA may take further necessary action accordingly.				

40	Case No.:95/2/80-	Party Name: PYRO	Meet No/Date:23/80-	Status:
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ALC2/2016	ELECTRIC INSTRUMENTS GOA PVT.LTD	ALC2/2016 14.02.2017	Deferred
HQ File :01/80/050/00098/AM17/	RLA File :17/24/040/00100/AM16/	Lic.No/Date:1710006239 07.01.2016	Defer Date:28.03.2017
Decision: The Committee noted that the firm's reply dated 27.12.2016 has been sent to DIPP on 02.01.2017 for comments. Case is deferred to 28.03.2017.			

41	Case No.:72/2/80-ALC2/2016	Party Name: NIKHTISH ENTERPRISES	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00075/AM17/	RLA File :31/83/040/00144/AM16/	Lic.No/Date:3110065873 15.01.2016	Defer Date:28.03.2017
Decision: The Committee noted that the firm's reply dated 01.09.2016 has been sent to MSME (Chemical) on 09.09.2016 for comments. Case is deferred to 28.03.2017.				

42	Case No.:65/2/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00068/AM17/	RLA File :05/23/040/00444/AM16/	Lic.No/Date:0510397374 20.01.2016	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for comments. Case is deferred to 28.03.2017.				

43	Case No.:75/2/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Approved
	HQ File :01/80/050/00078/AM17/	RLA File :05/23/040/00442/AM16/	Lic.No/Date:0510397391 21.01.2016	
Decision: The Committee decided to ratify the norms based upon written recommendation of DHI vide UO No. nil dated 14/2/2017 (copy sent to the firm & RA).				
RA may take further necessary action accordingly.				

44	Case No.:85/2/80-ALC2/2016	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00088/AM17/	RLA File :08/24/040/00374/AM16/	Lic.No/Date:0810137083 27.01.2016	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 09.02.2017 for comments. Case is deferred to 28.03.2017.				

45	Case No.:23/14/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00373/AM17/	RLA File :08/24/040/00340/AM16/	Lic.No/Date:0810137120 03.02.2016	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 04.10.2016 for comments. Case is deferred to 28.03.2017.				

46	Case No.:68/2/80-	Party Name: MINDA	Meet No/Date:23/80-	Status:
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श्री ०५ सिंह SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार / Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

	ALC2/2016	SILCA ENGINEERING PRIVATE LIMITED	ALC2/2016 14.02.2017	Deferred
	HQ File :01/80/050/00071/AM17/	RLA File :05/24/040/00541/AM16/	Lic.No/Date:0510397530 08.02.2016	Defer Date:28.03.2017
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. Case is deferred to 28.03.2017.			
	Case No.:67/2/80-ALC2/2016	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
47	HQ File :01/80/050/00070/AM17/	RLA File :05/23/040/00472/AM16/	Lic.No/Date:0510397548 09.02.2016	Defer Date:28.03.2017
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. Case is deferred to 28.03.2017.			
	Case No.:9/5/80-ALC2/2016	Party Name: MACO CORPORATION (INDIA) PVT. LTD.,	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
48	HQ File :01/80/050/00158/AM17/	RLA File :02/24/040/00201/AM16/	Lic.No/Date:0210206522 03.03.2016	Defer Date:28.03.2017
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. Case is deferred to 28.03.2017.			
	Case No.:88/2/80-ALC2/2016	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
49	HQ File :01/80/050/00091/AM17/	RLA File :03/95/040/00950/AM16/	Lic.No/Date:0310803138 08.03.2016	Defer Date:28.03.2017
	Decision: The Committee decided to refer the case to MSME (Chemical) for comments. Case is deferred to 28.03.2017.			
	Case No.:5/5/80-ALC2/2016	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
50	HQ File :01/80/050/00154/AM17/	RLA File :04/24/040/00252/AM16/	Lic.No/Date:0410161748 23.03.2016	Defer Date:28.03.2017
	Decision: The committee noted that the firm has not replied to the deficiency (raised by DIPP) sent to the firm on 24.01.2017 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 28.03.2017.			
	Case No.:96/2/80-ALC2/2016	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
51	HQ File :01/80/050/00099/AM17/	RLA File :09/24/040/00749/AM16/	Lic.No/Date:0910063497 05.04.2016	Defer Date:28.03.2017
	Decision: The Committee noted that the firm's reply dated 27.01.2017 has been sent to MSME on 08.02.2017 for comments. Case is deferred to 28.03.2017.			
52	Case No.:45/23/80-ALC2/2016	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:23/80-ALC2/2016	Status: Deferred

		14.02.2017	
HQ File :01/80/050/00548/AM17/	RLA File :07/24/040/00029/AM17/	Lic.No/Date:0710109724 26.04.2016	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to DIPP on 08.02.2017 for comments. Case is deferred to 28.03.2017.			

53	Case No.:42/11/80-ALC2/2016	Party Name: FREEDOM OPTHALMIC PRIVATE LIMITED,	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00315/AM17/	RLA File :04/24/040/00020/AM17/	Lic.No/Date:0410161852 29.04.2016	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 03.10.2016 for comments. Case is deferred to 28.03.2017.				

54	Case No.:43/11/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00316/AM17/	RLA File :53/24/040/00001/AM17/	Lic.No/Date:5310018816 03.05.2016	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 27.09.2016 for comments. Case is deferred to 28.03.2017.				

55	Case No.:10/14/80-ALC2/2016	Party Name: VEELINE MEDIA LTD.	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00360/AM17/	RLA File :02/24/040/00011/AM17/	Lic.No/Date:0210206670 10.05.2016	Defer Date:28.03.2017
Decision: The Committee noted that RA & firm are being reminded to send 4 sets of complete application forms to DGFT HQ for consideration of the case. Case is deferred to 28.03.2017.				

56	Case No.:22/11/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00295/AM17/	RLA File :05/24/040/00034/AM17/	Lic.No/Date:0510398565 19.05.2016	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 24.08.2016 for comments. Case is deferred to 28.03.2017.				

57	Case No.:9/14/80-ALC2/2016	Party Name: G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00359/AM17/	RLA File :04/24/040/00034/AM17/	Lic.No/Date:0410161944 19.05.2016	Defer Date:28.03.2017
Decision: The Committee noted that RA & firm are being reminded to send 4 sets of complete application forms to DGFT HQ for consideration of the case. Case is deferred to 28.03.2017.				

58	Case No.:33/11/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
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HQ File :01/80/050/00306/AM17/	RLA File :09/24/040/00069/AM17/	Lic.No/Date:0910063687 26.05.2016	Defer Date:28.03.2017
Decision: The Committee noted that DHI representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Number of AA for the similar E.P. approved earlier and weight of EP" Case is deferred to 28.03.2017.			

Case No.:27/11/80-ALC2/2016	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
59 HQ File :01/80/050/00300/AM17/	RLA File :05/23/040/00086/AM17/	Lic.No/Date:0510398668 30.05.2016	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 29.08.2016 for comments. Case is deferred to 28.03.2017.			

Case No.:1/11/80-ALC2/2016	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
60 HQ File :01/80/050/00274/AM17/	RLA File :34/24/040/00206/AM16/	Lic.No/Date:3410042229 01.06.2016	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 16.09.2016 for comments. Case is deferred to 28.03.2017.			

Case No.:2/11/80-ALC2/2016	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Approved
61 HQ File :01/80/050/00275/AM17/	RLA File :34/24/040/00280/AM16/	Lic.No/Date:3410042228 01.06.2016	
Decision: The Committee decided to ratify the norms based upon written recommendation of MSME (Chemical) vide O.M. No. TL-12024/28/2016-GC and F-DCMSME dated 06.2.2017. (Copy sent to the firm & RA). RA may take further necessary action accordingly.			

Case No.:3/11/80-ALC2/2016	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
62 HQ File :01/80/050/00276/AM17/	RLA File :34/24/040/00312/AM16/	Lic.No/Date:3410042230 01.06.2016	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 16.09.2016 for comments. Case is deferred to 28.03.2017.			

Case No.:26/11/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
63 HQ File :01/80/050/00299/AM17/	RLA File :05/23/040/00101/AM17/	Lic.No/Date:0510398701 01.06.2016	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 29.08.2016 for comments. Case is deferred to 28.03.2017.			

संलग्नित प्रमाणपत्रों के बिना
समाप्त नहीं की जायेगी।
अन्यथा निलंबित किया जायेगा।
अन्यथा निलंबित किया जायेगा।
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अन्यथा निलंबित किया जायेगा।
अन्यथा निलंबित किया जायेगा।

के. पी. सिंह / K. P. SINGH
उप महादेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महादेशिक निदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
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उद्योग भवन, नई दिल्ली
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64	Case No.:34/11/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00307/AM17/	RLA File :09/24/040/00038/AM17/	Lic.No/Date:0910063740 03.06.2016	Defer Date:28.03.2017
Decision: The Committee noted that DHI representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Number of AA for the similar E.P. approved earlier and weight of EP" Case is deferred to 28.03.2017.				

65	Case No.:37/11/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Approved
	HQ File :01/80/050/00310/AM17/	RLA File :09/24/040/00037/AM17/	Lic.No/Date:0910063741 03.06.2016	
Decision: The Committee decided to ratify the norms based upon written recommendation of DHI vide U.O. No. 3/9/2017 dated 07.2.2017. (Copy sent to the firm & RA). RA may take further necessary action accordingly.				

66	Case No.:1/8/80-ALC2/2016	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00253/AM17/	RLA File :04/24/040/00044/AM17/	Lic.No/Date:0410162024 08.06.2016	Defer Date:28.03.2017
Decision: MSME has returned the cases stating that they will consider the cases only MSME units. Committed decided to refer the case to DHI and also enclosed herewith firm's reply dated 29.11.2016 for comments. Case is deferred to 28.03.2017.				

67	Case No.:31/11/80-ALC2/2016	Party Name: ASCENT TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Approved
	HQ File :01/80/050/00304/AM17/	RLA File :05/23/040/00099/AM17/	Lic.No/Date:0510398761 09.06.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/9/2017-TSW/67 dated 14.02.2017 as under:- 1. Import item at Sl. No. 2 may be deleted as not being imported by the firm. 2. Import item at Sl. No. 1 may be allowed on net to net basis with accountability clause RA may take further necessary action accordingly.				

68	Case No.:35/11/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00308/AM17/	RLA File :09/24/040/00105/AM17/	Lic.No/Date:0910063787 09.06.2016	Defer Date:28.03.2017
Decision: The Committee noted that DHI representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:-				

"Number of AA for the similar E.P. approved earlier and weight of EP"			
Case is deferred to 28.03.2017.			

69	Case No.: 36/11/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date: 23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00309/AM17/	RLA File :09/24/040/00120/AM17/	Lic.No/Date: 0910063786 09.06.2016	Defer Date: 28.03.2017
	Decision: The Committee noted that DHI representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Number of AA for the similar E.P. approved earlier and weight of EP" Case is deferred to 28.03.2017.			

70	Case No.: 6/11/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date: 23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00279/AM17/	RLA File :53/24/040/00008/AM17/	Lic.No/Date: 5310019065 27.06.2016	Defer Date: 28.03.2017
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for comments. Case is deferred to 28.03.2017.			

71	Case No.: 15/11/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date: 23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00288/AM17/	RLA File :03/95/040/00110/AM17/	Lic.No/Date: 0310805866 01.07.2016	Defer Date: 28.03.2017
	Decision: The Committee noted that DHI representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- (i) Quantity given in sets to be given in numbers. (ii) List of accessories. (iii) Volumetric calculation of % age wastage of raw materials. Case is deferred to 28.03.2017.			

72	Case No.: 5/20/80-ALC2/2016	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date: 23/80-ALC2/2016 14.02.2017	Status: Approved
	HQ File :01/80/050/00448/AM17/	RLA File :07/24/040/00111/AM17/	Lic.No/Date: 0710110035 01.07.2016	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/9/2017-TSW/72 dated 14.02.2017 as under:- 1. Quantity of export item may also be specified as "2000 Meters" in addition to its weight. 2. Words "Width 1220 mm" may be added with the description of import item and its quantity may be allowed as 17480 Kgs. as 1.304 Kgs./Kg. content in export item after taking 1/3 rd recovery from scrap. RA may take further necessary action accordingly.			

उप महा निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महा निदेशक
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
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के० पी० सिंह/K. P. SINGH
उप महा निदेशक विदेश व्यापार
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Udyog Bhawan, New Delhi

73	Case No.:8/20/80-ALC2/2016	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00451/AM17/	RLA File :07/24/040/00113/AM17/	Lic.No/Date:0710110044 01.07.2016	Defer Date:28.03.2017
Decision: The Committee noted that DIPP vide UO No.12/106/2017-TSW/73 dated 14/02/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 11 & 12 of Standard Deficiency Format. 2. Area of export item & import item. Case is deferred to 28.03.2017.				

74	Case No.:14/11/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00287/AM17/	RLA File :03/95/040/00207/AM17/	Lic.No/Date:0310805910 04.07.2016	Defer Date:28.03.2017
Decision: The Committee noted that DHI vide UO No. 3/174/2015-TSW(B) dated 25.01.2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 28.03.2017.				

75	Case No.:30/11/80-ALC2/2016	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Approved
	HQ File :01/80/050/00303/AM17/	RLA File :05/23/040/00178/AM17/	Lic.No/Date:0510398981 04.07.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/9/2017-TSW/75 dated 14.02.2017 as under:- 1. Net Fabricated weight of export item at Sl. No. 1 may be specified as 550.854 MT. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1, 5, 6, 10 to 16, & 19. 3. Quantity of import item at Sl. No. 1 may be allowed as 328532 Kgs. as 1.0417 Kgs/Kg. content in the export product as claimed by the firm. 4. Quantity of import item at Sl. No. 2 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as 27930 Kgs. inclusive of 5 % wastage. 5. Quantity of import item at Sl. No. 3 may be allowed as 13 Nos. on net to net basis. Duty free weight of this item may be allowed as 46910 Kgs. inclusive of 3.09 % wastage as claimed by the firm. 6. Quantity of import item at Sl. No. 4 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 958 Kgs. inclusive of 1 % wastage as claimed by the firm. 7. Total quantity of import items at Sl. No. 5 & 6 put together may be allowed as 22941 Kgs. as 1.0417 Kgs/Kg. content in the export product as claimed by the firm. 8. Quantity of import item at Sl. No. 7 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 690 Kgs. inclusive of 4.17 % wastage as claimed by the firm. 9. Quantity of import item at Sl. No. 8 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 465 Kgs. inclusive of 4.17 % wastage as claimed by the firm. 10. Quantity of import item at Sl. No. 9 may be allowed as 1 No. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 200 Kgs. inclusive of 4.17 % wastage. 11. Quantities of import items at Sl. No. 10 to 12 & 14 to 16 may be allowed as 1.0417				

- Kgs/Kg. content in the export product as claimed by the firm.
12. Quantity of import item at Sl. No. 13 may be allowed as 1.0488 Kgs/Kg. content in the export product as claimed by the firm
 13. Total quantity of import items at Sl. No. 14 & 15 put together may be restricted as 6488 Kgs.
 14. Quantity of import item at Sl. No. 17 may be allowed as 95 Nos. on net to net basis. Duty free weight of this item may be allowed as 3428 Kgs. inclusive of 2 % wastage as claimed by the firm.
 15. Quantity of import item at Sl. No. 18 may be allowed as 16 Nos. on net to net basis. Duty free weight of this item may be allowed as 967 Kgs. inclusive of 2 % wastage as claimed by the firm.
 16. Quantity of import item at Sl. No. 19 may be allowed as 8917 Kgs.(11276 Meters) inclusive of 2 % wastage.
 17. Import items at Sl. No. 20, 22, 23, 26 & 30 may be allowed on net to net basis with accountability clause.
 18. Quantity of import item at Sl. No. 21 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 1200 Kgs. inclusive of 2 % wastage.
 19. Import item at Sl. No. 23 to be supplied with export items.
 20. Quantity of import item at Sl. No. 24 may be allowed as applied for i.e. 1000 Kgs.
 21. Quantity of import item at Sl. No. 25 may be allowed as 1.05 Kgs/Kg. content in the export product.
 22. Quantities of import items at Sl. No. 27, 28 & 29 may be allowed as applied for i.e. 10500 Kgs., 9500 Kgs. & 9500 Kgs. respectively.

RA may take further necessary action accordingly.

76	Case No.:16/11/80-ALC2/2016	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Approved
	HQ File :01/80/050/00289/AM17/	RLA File :03/95/040/00882/AM16/	Lic.No/Date:0310806089 11.07.2016	
	Decision: The Committee decided to ratify the norms based upon written recommendation of MSME vide U.O. No. TL-13024/138/2016-MMM&A-DCMSME dated 18.11.2016. (Copy sent to the firm & RA).			
	RA may take further necessary action accordingly.			

77	Case No.:20/11/80-ALC2/2016	Party Name: ISHWARI HEALTHCARE PVT LTD	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00293/AM17/	RLA File :03/94/040/00281/AM17/	Lic.No/Date:0310806071 11.07.2016	Defer Date:28.03.2017
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for comments. Case is deferred to 28.03.2017.			

78	Case No.:38/11/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00311/AM17/	RLA File :08/24/040/00114/AM17/	Lic.No/Date:0810138263 11.07.2016	Defer Date:28.03.2017
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for comments. Case is deferred to 28.03.2017.			

79	Case No.:8/14/80-ALC2/2016	Party Name: B D INDUSTRIES (PUNE) PVT LTD	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00358/AM17/	RLA File :03/94/040/00236/AM17/	Lic.No/Date:0310806091 11.07.2016	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 29.08.2016 for comments. Case is deferred to 28.03.2017.				

80	Case No.:12/12/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00328/AM17/	RLA File :05/24/040/00141/AM17/	Lic.No/Date:0510399113 15.07.2016	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for comments. Case is deferred to 28.03.2017.				

81	Case No.:41/11/80-ALC2/2016	Party Name: PARITA STEEL PRODUCTS	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00314/AM17/	RLA File :52/24/040/00028/AM17/	Lic.No/Date:5210041970 25.07.2016	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 29.08.2016 for comments. Case is deferred to 28.03.2017.				

82	Case No.:52/23/80-ALC2/2016	Party Name: PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00555/AM17/	RLA File :17/24/040/00078/AM17/	Lic.No/Date:1710006423 29.07.2016	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to DIPP on 09.02.2017 for comments. Case is deferred to 28.03.2017.				

83	Case No.:5/14/80-ALC2/2016	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00355/AM17/	RLA File :06/24/040/00015/AM17/	Lic.No/Date:0610038435 09.08.2016	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 04.10.2016 for comments. Case is deferred to 28.03.2017.				

84	Case No.:19/14/80-ALC2/2016	Party Name: EURO LABS	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00369/AM17/	RLA File :03/94/040/00315/AM17/	Lic.No/Date:0310807003 10.08.2016	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 04.10.2016 for comments. Case is deferred to 28.03.2017.				

85	Case No.:20/14/80-ALC2/2016	Party Name: COTSWOLD ARCHITECTURAL	Meet No/Date:23/80-ALC2/2016	Status: Approved
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	PRODUCTS (INDIA) PVT.LTD.	14.02.2017	
HQ File :01/80/050/00370/AM17/	RLA File :03/94/040/01061/AM16/	Lic.No/Date:0310807055 11.08.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/9/2017-TSW/85 dated 14.02.2017 as under:- 1. Net weight of export items at Sl. No. 1 to 6 may be specified as 14200 Kgs., 19745 Kgs., 12480 Kgs., 16650 Kgs., 7171 Kgs. & 13120 Kgs. respectively. 2. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 76068.99 Kgs. on net to net basis. 3. Quantity of import item at Sl. No. 2 (Rivets) may be allowed as 25,28,800 Nos. on net to net basis with accountability clause. RA may take further necessary action accordingly.			

Case No.:2/14/80-ALC2/2016	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:23/80- ALC2/2016 14.02.2017	Status: Deferred
HQ File :01/80/050/00352/AM17/	RLA File :34/24/040/00145/AM17/	Lic.No/Date:3410042448 17.08.2016	Defer Date:28.03.2017
Decision: The committee noted that the firm has not replied to the deficiency (raised by DIPP) vide U.O. dated 03.01.2017 sent to the firm on 24.01.2017 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 28.03.2017.			

Case No.:19/23/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2016 14.02.2017	Status: Deferred
HQ File :01/80/050/00522/AM17/	RLA File :09/24/040/00295/AM17/	Lic.No/Date:0910064137 14.09.2016	Defer Date:28.03.2017
Decision: The Committee noted that DHI representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- (i) Weight of EP (ii) Clarification, whether the EP is fitted on the Rotor or Stator of Steam Turbine or gas Turbine. (iii) Number of earlier approved AA for similar EP. Case is deferred to 28.03.2017.			

Case No.:20/23/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2016 14.02.2017	Status: Deferred
HQ File :01/80/050/00523/AM17/	RLA File :09/24/040/00297/AM17/	Lic.No/Date:0910064139 14.09.2016	Defer Date:28.03.2017
Decision: The Committee noted that DHI representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- (i) Weight of EP (ii) Clarification, whether the EP is fitted on the Rotor or Stator of Steam Turbine or gas Turbine.			

(iii) Number of earlier approved AA for similar EP.

Case is deferred to 28.03.2017.

Case No.:21/23/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
HQ File :01/80/050/00524/AM17/	RLA File :09/24/040/00294/AM17/	Lic.No/Date:0910064138 14.09.2016	Defer Date:28.03.2017
Decision: The Committee noted that DHI representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:-			
89 (i) Weight of EP (ii) Clarification, whether the EP is fitted on the Rotor or Stator of Steam Turbine or gas Turbine. (iii) Number of earlier approved AA for similar EP.			
Case is deferred to 28.03.2017.			

Case No.:22/23/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
HQ File :01/80/050/00525/AM17/	RLA File :09/24/040/00296/AM17/	Lic.No/Date:0910064136 14.09.2016	Defer Date:28.03.2017
Decision: The Committee noted that DHI representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:-			
90 (i) Weight of EP (ii) Clarification, whether the EP is fitted on the Rotor or Stator of Steam Turbine or gas Turbine. (iii) Number of earlier approved AA for similar EP.			
Case is deferred to 28.03.2017.			

Case No.:3/23/80-ALC2/2016	Party Name: NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
HQ File :01/80/050/00506/AM17/	RLA File :02/24/040/00118/AM17/	Lic.No/Date:0210206996 15.09.2016	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been received and the same is being sent to MSME for comments. Case is deferred to 28.03.2017.			
91			

Case No.:15/14/80-ALC2/2016	Party Name: ADVIK HI-TECH PVT..LTD,	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
HQ File :01/80/050/00365/AM17/	RLA File :31/83/040/00082/AM17/	Lic.No/Date:3110066342 19.09.2016	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 04.10.2016 for comments. Case is deferred to 28.03.2017.			
92			

Case No.:23/23/80-ALC2/2016	Party Name: JAMES ROBINSON LABS PVT LTD	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
93			

HQ File :01/80/050/00526/AM17/	RLA File :09/24/040/00271/AM17/	Lic.No/Date:0910064146 19.09.2016	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 08.02.2017 for comments. Case is deferred to 28.03.2017.			

Case No.:6/14/80-ALC2/2016	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
94 HQ File :01/80/050/00356/AM17/	RLA File :34/24/040/00171/AM17/	Lic.No/Date:3410042553 23.09.2016	Defer Date:28.03.2017
Decision: The Committee noted that RA & firm are being reminded to send 4 sets of complete application forms to DGFT HQ for consideration of the case. Case is deferred to 28.03.2017.			

Case No.:7/14/80-ALC2/2016	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
95 HQ File :01/80/050/00357/AM17/	RLA File :34/24/040/00181/AM17/	Lic.No/Date:3410042554 23.09.2016	Defer Date:28.03.2017
Decision: The Committee noted that RA & firm are being reminded to send 4 sets of complete application forms to DGFT HQ for consideration of the case. Case is deferred to 28.03.2017.			

Case No.:7/23/80-ALC2/2016	Party Name: SEC INDUSTRIES PVT.LTD.,	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
96 HQ File :01/80/050/00510/AM17/	RLA File :09/24/040/00337/AM17/	Lic.No/Date:0910064182 26.09.2016	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 08.02.2017 for comments. Case is deferred to 28.03.2017.			

Case No.:8/23/80-ALC2/2016	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
97 HQ File :01/80/050/00511/AM17/	RLA File :09/24/040/00343/AM17/	Lic.No/Date:0910064213 30.09.2016	Defer Date:28.03.2017:
Decision: The Committee noted that the firm's application has been sent to MSME on 08.02.2017 for comments. Case is deferred to 28.03.2017.			

Case No.:29/23/80-ALC2/2016	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
98 HQ File :01/80/050/00532/AM17/	RLA File :05/23/040/00349/AM17/	Lic.No/Date:0510400294 27.10.2016	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 08.02.2017 for comments. Case is deferred to 28.03.2017.			

Case No.:2/20/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
99 HQ File :01/80/050/00445/AM17/	RLA File :05/23/040/00360/AM17/	Lic.No/Date:0510400372 07.11.2016	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 13.01.2017 for			

comments. Case is deferred to 28.03.2017.

100	Case No.:11/20/80-ALC2/2016	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00454/AM17/	RLA File :07/24/040/00237/AM17/	Lic.No/Date:0710110674 21.11.2016	Defer Date:28.03.2017
	Decision: The Committee noted that DIPP vide UO No.12/9/2017-TSW/100 dated 14/02/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. 2. Sale price of Tungsten and Tantalum scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices. Case is deferred to 28.03.2017.			

101	Case No.:14/23/80-ALC2/2016	Party Name: B D INDUSTRIES (PUNE) PVT LTD	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00517/AM17/	RLA File :03/94/040/00728/AM17/	Lic.No/Date:0310809177 22.11.2016	Defer Date:28.03.2017
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 08.02.2017 for comments. Case is deferred to 28.03.2017.			

102	Case No.:2/23/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Closed
	HQ File :01/80/050/00505/AM17/	RLA File :03/95/040/00488/AM17/	Lic.No/Date:0310809324 25.11.2016	
	Decision: The Committee noted that RA, Mumbai vide its letter F.No.03/95/040/488/AM17/334 dated 25.11.2016 has informed that the above mentioned AA has been issued on Net to Net basis with accountability clause falling under paragraph 4 of General Note for Engineering Product in terms of Para.4.12 (vii) of HBP 2015-2020 and decided to close the case. RA may take further necessary action accordingly.			

103	Case No.:17/23/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00520/AM17/	RLA File :03/95/040/00456/AM17/	Lic.No/Date:0310809319 25.11.2016	Defer Date:28.03.2017
	Decision: The Committee noted that the firm's application has been sent to DIPP on 08.02.2017 for comments. However, as the case pertains to DRDO, NC decided to send the application to DRDO for examination and comments. Case is deferred to 28.03.2017.			

104	Case No.:18/23/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00521/AM17/	RLA File :03/95/040/00396/AM17/	Lic.No/Date:0310809320 25.11.2016	Defer Date:28.03.2017

Decision: The Committee noted that the firm's application has been sent to DRDO on 09.02.2017 for comments. Case is deferred to 28.03.2017.

105	Case No.:9/23/80-ALC2/2016	Party Name: TITAN ANTONY AVIATION INDIA PVT.LTD.	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Approved
	HQ File :01/80/050/00512/AM17/	RLA File :03/95/040/00658/AM17/	Lic.No/Date:0310809391 29.11.2016	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/9/2017-TSW/105 dated 14.02.2017 as under:- 1. Import items at Sl. No. 1 to 62 may be allowed on net to net basis with accountability clause. RA may take further necessary action accordingly.			

106	Case No.:9/20/80-ALC2/2016	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00452/AM17/	RLA File :06/24/040/00026/AM17/	Lic.No/Date:0610038494 30.11.2016	Defer Date:28.03.2017
	Decision: The Committee noted that RA & firm are being reminded to send 4 sets of complete application forms to DGFT HQ for consideration of the case. Case is deferred to 28.03.2017.			

107	Case No.:10/23/80-ALC2/2016	Party Name: SHETH & CO	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00513/AM17/	RLA File :03/95/040/00682/AM17/	Lic.No/Date:0310809480 01.12.2016	Defer Date:28.03.2017
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 08.02.2017 for comments. Case is deferred to 28.03.2017.			

108	Case No.:28/23/80-ALC2/2016	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Closed
	HQ File :01/80/050/00531/AM17/	RLA File :03/95/040/00664/AM17/	Lic.No/Date:0310809516 01.12.2016	
	Decision: The Committee noted that RA, Mumbai vide its letter F.No.03/95/040/664/AM17/333 dated 02.12.2016 has informed that the above mentioned AA has been issued on Net to Net basis in terms of General Note 4 of Engineering Product inserted by Public Notice No.46 dated 06.11.2002 and decided to close the case. RA may take further necessary action accordingly.			

109	Case No.:5/23/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Approved
	HQ File :01/80/050/00508/AM17/	RLA File :03/94/040/00797/AM17/	Lic.No/Date:0310809577 02.12.2016	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/9/2017-TSW/109 dated 14.02.2017 as under:-			

1. Net Fabricated weight of 76363 Kgs may be specified with the quantity of each export item at Sl. No. 1 to 4.
2. Net Fabricated weight of 172000 Kgs may be specified with the quantity of each export item at Sl. No. 6 to 9.
3. Net Fabricated weights of 87573 Kgs., 394378 Kgs., 117420 Kgs., 173230 Kgs. & 229081 Kgs. may be specified with the quantities of export items at Sl. No. 5, 10, 11, 12 & 14 respectively.
4. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 & 4 to 7.
5. Quantity of import item at Sl. No. 1 may be allowed as 1977689 Kgs. as 1.108 Kgs./kg content in export items after taking 1/3rd recovery from scrap.
6. Quantity of import item at Sl. No. 2 may be allowed as 423 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 76285.27 Kgs. as 1.01 Kgs./kg. content in export items.
7. Quantity of import item at Sl. No. 3 may be allowed as 16 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 25.04 Kgs. as 1.05 Kgs./kg content in export items.
8. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 1037.44 Kgs. as 1.05 Kgs./kg. content in export items.
9. Quantity of import item at Sl. No. 5 may be allowed as 2217.29 Kgs. (30.191 Mtrs. inclusive of 2 % wastage.
10. Quantity of import item at Sl. No. 6 may be allowed as 3620.38 Kgs. (63.43 Mtrs. inclusive of 2 % wastage.
11. Quantity of import item at Sl. No. 7 may be allowed as 108.12 Kgs. (29.312 Mtrs. inclusive of 2 % wastage.
12. Quantity of import item at Sl. No. 8 may be allowed as 12 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 1948.88 Kgs. as 1.02 Kgs./kg. content in export items.
13. Quantity of import item at Sl. No. 9 may be allowed as 22 Kgs. (22 Nos.) on net to net basis.
14. Quantity of import item at Sl. No. 10 may be allowed as 2596 Kgs. (495 Nos.) on net to net basis.
15. Quantity of import item at Sl. No. 11 may be allowed as 48.91 Kgs. (307 Nos.) on net to net basis.
16. Quantity of import item at Sl. No. 12 may be allowed as 3163.4 Kgs. (614 Nos.) on net to net basis.
17. Quantity of import item at Sl. No. 13 may be allowed as 1059 Kgs. (98 Nos.) on net to net basis.
18. Quantity of import item at Sl. No. 14 may be allowed upto 2 % of FOB value of exports.
19. Quantities of import items at Sl. No. 15 (welding consumables) may be allowed as under:

Welding Wires/Rods: 27991.29 Kgs.

Welding Electrodes: 29110.96 Kgs
20. Quantity of import items at Sl. No. 16 (welding flux) may be allowed as applied for i.e 27991.29 Kgs..
21. Quantity of import item at Sl. No. 17 may be allowed as 3152 Kgs. (8 Nos.) on net to net basis.
22. Quantity of import item at Sl. No. 18 may be allowed as 7488 Kgs. (8 Nos.) on net to net basis.

RA may take further necessary action accordingly.

110	Case No.:15/23/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00518/AM17/	RLA File :03/95/040/00671/AM17/	Lic.No/Date:0310809602 05.12.2016	Defer Date:28.03.2017

के० पी० सिंह
उप महासचिव
Deputy Director
विदेश व्यापार
Directorate General
वाणिज्य विभाग
भारत सरकार
उद्योग भवन, दिल्ली
Udyog Bhawan, New Delhi

Decision: The Committee noted that the firm's application has been sent to DIPP on 08.02.2017 for comments. However, as the case pertains to DHI, NC decided to **send the application to DHI** for examination and comments. Case is deferred to 28.03.2017.

111	Case No.:16/23/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00519/AM17/	RLA File :03/95/040/00648/AM17/	Lic.No/Date:0310809600 05.12.2016	Defer Date:28.03.2017
	Decision: The Committee noted that DIPP vide UO No.12/9/2017-TSW/111 dated 14/02/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Net weight of indigenous items in the export products. 2. Information in respect of Sl. No. 5, 11 & 14 of Standard Deficiency Format, export product wise. 3. For net weight of components to be manufactured from import items at Sl. No. 1 & 2, details of components with net weights thereof may be indicated. 4. Information in respect of Sl. No. 11 & 12 of Standard Deficiency Format for import items at Sl. No. 1 & 2. 5. Separate quantities of forged components and PQR/PTC/Mockup blocks etc. in import items at Sl. No. 3 & 4 (in Nos. & weight) and justification for the quantities of PQR/PTC/Mockup blocks etc. 6. Quantities of import items at Sl. No. 7 & 8 in Nos. also in addition to their weights. 7. Quantities of import items at Sl. No. 9 & 10 in meters. also in addition to their weights. 8. Detailed calculations for the quantities of import items at Sl. No. 9 & 10 supported by length and number of pipes/tubes in the export products. Case is deferred to 28.03.2017.			

112	Case No.:12/23/80-ALC2/2016	Party Name: GE POWER INDIA LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00515/AM17/	RLA File :03/94/040/00807/AM17/	Lic.No/Date:0310809634 06.12.2016	Defer Date:28.03.2017
	Decision: The Committee noted that the firm's application has been sent to DHI on 08.02.2017 for comments. Case is deferred to 28.03.2017.			

113	Case No.:1/20/80-ALC2/2016	Party Name: MODERN FLEX ELECTRICALS,	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00444/AM17/	RLA File :56/24/040/00036/AM17/	Lic.No/Date:5610005040 09.12.2016	Defer Date:28.03.2017
	Decision: The Committee noted that RA & firm are being reminded to send 4 sets of complete application forms to DGFT HQ for consideration of the case. Case is deferred to 28.03.2017.			

114	Case No.:30/23/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00533/AM17/	RLA File :05/23/040/00422/AM17/	Lic.No/Date:0510400695 09.12.2016	Defer Date:28.03.2017
	Decision: The Committee noted that the firm's application has been sent to DIPP on 08.02.2017 for comments. However, as the case pertains to DHI, NC decided to send the application to DHI for examination and comments. Case is deferred to 28.03.2017.			

115	Case No.:31/23/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00534/AM17/	RLA File :05/23/040/00429/AM17/	Lic.No/Date:0510400697 09.12.2016	Defer Date:28.03.2017
	Decision: The Committee noted that the firm's application has been sent to DHI on 08.02.2017 for comments. Case is deferred to 28.03.2017.			

116	Case No.:53/23/80-ALC2/2016	Party Name: RADIANT HEAT EXCHANGER PVT.LTD	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00556/AM17/	RLA File :31/83/040/00112/AM17/	Lic.No/Date:3110066440 09.12.2016	Defer Date:28.03.2017
	Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No. 4, 5, 9 & 11 of Standard Deficiency Letter, Export Product Wise" Case is deferred to 28.03.2017.			

117	Case No.:27/23/80-ALC2/2016	Party Name: PETERS SURGICAL INDIA PVT. LTD.	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00530/AM17/	RLA File :05/24/040/00368/AM17/	Lic.No/Date:0510400709 13.12.2016	Defer Date:28.03.2017
	Decision: The Committee noted that the firm's application has been sent to MSME on 08.02.2017 for comments. Case is deferred to 28.03.2017.			

118	Case No.:54/23/80-ALC2/2016	Party Name: UNITED TECHNOLOGIES (PROP. MADHUSUDAN M. OAK)	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00557/AM17/	RLA File :31/83/040/00110/AM17/	Lic.No/Date:3110066445 13.12.2016	Defer Date:28.03.2017
	Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No. 3, 4, 5, & 11 of Standard Deficiency Export Product Wise". Case is deferred to 28.03.2017.			

119	Case No.:6/23/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Approved
	HQ File :01/80/050/00509/AM17/	RLA File :03/94/040/00829/AM17/	Lic.No/Date:0310809808 14.12.2016	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/9/2017-TSW/119 dated 14.02.2017 as under:- 1. Net Fabricated weights of 57773 Kgs., 57773 Kgs., 64345 Kgs. & 64345 Kgs. may be specified with the quantities of export items at Sl. No. 1 to 4 respectively. 2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 & 3 to 5. 3. Quantity of import item at Sl. No. 1 may be allowed as 218545 Kgs. as 1.118 Kgs./kg.			

- content in export items after taking 1/3rd recovery from scrap.
4. Quantity of import item at Sl. No. 2 may be allowed as 148 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 24239 Kgs. as 1.05 Kgs./kg. content in export items.
 5. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 227.84 Kgs. as 1.05 Kgs./kg. content in export items.
 6. Quantity of import item at Sl. No. 4 may be allowed as 939.2 Kgs. (17 Mtrs.) inclusive of 2 % wastage.
 7. Quantity of import item at Sl. No. 5 may be allowed as 8.96 Kgs. (4 Mtrs.) inclusive of 2 % wastage.
 8. Quantity of import item at Sl. No. 6 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 177.36 Kgs. as 1.02 Kgs./kg content in export items.
 9. Quantity of import item at Sl. No. 7 may be allowed as 8 Kgs. (8 Nos.) on net to net basis.
 10. Quantity of import item at Sl. No. 8 may be allowed as 2564 Kgs. (484 Nos.) on net to net basis.
 11. Quantity of import item at Sl. No. 9 may be allowed as 3.04 Kgs. (52 Nos.) on net to net basis.
 12. Quantity of import item at Sl. No. 10 may be allowed as 506 Kgs. (72 Nos.) on net to net basis.
 13. Quantity of import item at Sl. No. 11 may be allowed upto 2 % of FOB value of exports.
 14. Quantities of import items at Sl. No.12 (welding consumables) may be allowed as under:

Welding Wires/Rods: 3303.1 Kgs.

Welding Electrodes: 3435.18 Kgs

15. Quantity of import items at Sl. No. 13 (welding flux) may be allowed as applied for i.e. 3303.1 Kgs..
16. Quantity of import item at Sl. No. 14 may be allowed as 1052 Kgs. (4 Nos.) on net to net basis.
17. Quantity of import item at Sl. No. 15 may be allowed as 5648 Kgs. (4 Nos.) on net to net basis.

RA may take further necessary action accordingly.

120	Case No.: 11/23/80-ALC2/2016	Party Name: KELVION INDIA PVT LTD	Meet No/Date: 23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00514/AM17/	RLA File :03/94/040/00792/AM17/	Lic.No/Date: 0310809807 14.12.2016	Defer Date: 28.03.2017
	Decision: The Committee noted that DIPP vide UO No.12/9/2017-TSW/120 dated 14/02/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 11 & 12 of Standard Deficiency Format, export product wise. 2. Basis for the gross weight of 2.349 Kgs. & 2.926 Kgs. for blank sheet for export items at Sl. No. 1 & 2 respectively, supported by blank size and size of Plates (components). Case is deferred to 28.03.2017.			

121	Case No.: 39/23/80-ALC2/2016	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date: 23/80-ALC2/2016 14.02.2017	Status: Approved
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HQ File :01/80/050/00542/AM17/	RLA File :04/24/040/00164/AM17/	Lic.No/Date:0410162573 19.12.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/9/2017-TSW/121 dated 14.02.2017 as under:- 1. 'UOM' of import item at Sl. No. 12 may be corrected as "Number". 2. Quantities of import items at Sl. No. 1, 2, 5 to 14, 17 to 25 & 27 to 35 may be allowed on net to net basis with accountability clause. 3. Quantities of import items at Sl. No.3, 4, 15, 16 & 26 may be allowed on net to net basis as claimed by the firm. RA may take further necessary action accordingly.			

Case No.:40/23/80-ALC2/2016	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Approved
HQ File :01/80/050/00543/AM17/	RLA File :04/24/040/00162/AM17/	Lic.No/Date:0410162571 19.12.2016	
122	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/9/2017-TSW/122 dated 14.02.2017 as under:- 1. Quantities of import items at Sl. No. 1 to 36 & 38 may be allowed on net to net basis with accountability clause. 2. Quantity of import item at Sl. No. 37 may be allowed as 1.01 Kgs./Kg. content in export item. RA may take further necessary action accordingly.		

Case No.:41/23/80-ALC2/2016	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Approved
HQ File :01/80/050/00544/AM17/	RLA File :04/24/040/00163/AM17/	Lic.No/Date:0410162572 19.12.2016	
123	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/9/2017-TSW/123 dated 14.02.2017 as under:- 1. Quantities of import items at Sl. No. 1 to 10, 13 to 22 & 24 to 32 may be allowed on net to net basis with accountability clause. 2. Quantities of import items at Sl. No. 11, 12 & 23 may be allowed on net to net basis as claimed by the firm. RA may take further necessary action accordingly.		

Case No.:13/23/80-ALC2/2016	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
124	HQ File :01/80/050/00516/AM17/	RLA File :03/95/040/00562/AM17/	Lic.No/Date:0310809964 20.12.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 08.02.2017 for comments. Case is deferred to 28.03.2017.		

125	Case No.:42/23/80-ALC2/2016	Party Name: PRECISION EQUIPMENTS(CHENNAI)	Meet No/Date:23/80-ALC2/2016	Status: Deferred
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	PVT.LTD.,	14.02.2017	
HQ File: 01/80/050/00545/AM 17/	RLA File :04/24/040/00166/AM17/	Lic.No/Date:0410162588 20.12.2016	Defer Date:28.03.2017
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No. 3, 4, 5, & 11 of Standard Deficiency Export Product Wise". Case is deferred to 28.03.2017.			

	Case No.:17/20/80-ALC2/2016	Party Name: AUTO COMP INDIA PVT. LTD	Meet No/Date:23/80- ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00460/AM17/	RLA File :31/83/040/00120/AM17/	Lic.No/Date:3110066492 21.12.2016	Defer Date:28.03.2017
126	Decision: The Committee noted that DHI representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- (i) Volumetric calculations of wastage linked to engineering drawing dimensions. (ii) Clarify whether EP is of alloy steel or non alloy steel. Case is deferred to 28.03.2017.			

	Case No.:43/23/80-ALC2/2016	Party Name: MINCO TECH (INDIA) PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00546/AM17/	RLA File :02/24/040/00187/AM17/	Lic.No/Date:0210207219 21.12.2016	Defer Date:28.03.2017
127	Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No. 3, 4, 5, & 11 of Standard Deficiency Export Product Wise". Case is deferred to 28.03.2017.			

	Case No.:55/23/80-ALC2/2016	Party Name: THERMAX LTD.,	Meet No/Date:23/80- ALC2/2016 14.02.2017	Status: Deferred
128	HQ File :01/80/050/00558/AM17/	RLA File :31/83/040/00108/AM17/	Lic.No/Date:3110066491 21.12.2016	Defer Date:28.03.2017
	Decision: The Committee noted that the firm's application has been sent to DHI on 09.02.2017 for comments. Case is deferred to 28.03.2017.			

	Case No.:36/23/80-ALC2/2016	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:23/80- ALC2/2016 14.02.2017	Status: Approved
129	HQ File :01/80/050/00539/AM17/	RLA File :05/24/040/00474/AM17/	Lic.No/Date:0510400912 22.12.2016	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/9/2017-TSW/129 dated 14.02.2017 as under on repeat basis:- 1. Net weight of export product may be specified as 973.8 Kgs.			

2. Quantity of import item may be allowed as 4090 Kgs. as 4.20 Kgs./Kg. content in export product after taking 6% recovery from scrap.

RA may take further necessary action accordingly.

130	Case No.:32/23/80-ALC2/2016	Party Name: APOLLO INTERNATIONAL LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00535/AM17/	RLA File :05/23/040/00462/AM17/	Lic.No/Date:0510400938 26.12.2016	Defer Date:28.03.2017
	Decision: The Committee noted that the firm's application has been sent to DIPP on 08.02.2017 for comments. However, as the case pertains to MSME (Chemical), NC decided to send the application to MSME (Chemical) for examination and comments. Case is deferred to 28.03.2017.			

131	Case No.:33/23/80-ALC2/2016	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00536/AM17/	RLA File :05/23/040/00460/AM17/	Lic.No/Date:0510400933 26.12.2016	Defer Date:28.03.2017
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 08.02.2017 for comments. Case is deferred to 28.03.2017.			

132	Case No.:34/23/80-ALC2/2016	Party Name: JAYANITA EXPORTS PVT. LTD.	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00537/AM17/	RLA File :05/23/040/00383/AM17/	Lic.No/Date:0510400936 26.12.2016	Defer Date:28.03.2017
	Decision: The Committee noted that the firm's application has been sent to DIPP on 08.02.2017 for comments. However, as the case pertains to MSME, NC decided to send the application to MSME for examination and comments. Case is deferred to 28.03.2017.			

133	Case No.:35/23/80-ALC2/2016	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00538/AM17/	RLA File :05/23/040/00295/AM17/	Lic.No/Date:0510400932 26.12.2016	Defer Date:28.03.2017
	Decision: The Committee noted that DIPP vide UO No.12/9/2017-TSW/133 dated 14/02/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 4, 5 & 8 of Standard Deficiency Format, 2. Condition of import item at Sl. No. 3(brass Body) i.e. whether rough or machined and weights of "rough" and "machined" brass bodies. 3. Details of manufacturing activities on import item at Sl. No. 19, if any. Case is deferred to 28.03.2017.			

134	Case No.:46/23/80-ALC2/2016	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Approved
	HQ File :01/80/050/00549/AM17/	RLA File :07/24/040/00219/AM17/	Lic.No/Date:0710110848 27.12.2016	

Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/9/2017-TSW/134 dated 14.02.2017 as under:-			
1. Quantity of import item may be allowed as 1.10 Kgs./Kg. content in the export product taking clue from SION C-227.			
RA may take further necessary action accordingly.			

135	Case No.:48/23/80-ALC2/2016	Party Name: VENUS INDUSTRIAL CORPORATION	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00551/AM17/	RLA File :30/24/040/00029/AM17/	Lic.No/Date:3010103916 29.12.2016	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 08.02.2017 for comments. Case is deferred to 28.03.2017.				

136	Case No.:47/23/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00550/AM17/	RLA File :53/24/040/00024/AM17/	Lic.No/Date:5310019262 02.01.2017	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 08.02.2017 for comments. Case is deferred to 28.03.2017.				

137	Case No.:24/23/80-ALC2/2016	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Approved
	HQ File :01/80/050/00527/AM17/	RLA File :05/24/040/00501/AM17/	Lic.No/Date:0510401062 03.01.2017	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/9/2017-TSW/137 dated 14.02.2017 as under on repeat basis:- - Net weight of export product may be specified as 795.1 Kgs. - Quantity of import item may be allowed as 3410.9 Kgs. as 4.29 Kgs./Kg. content in export product after taking 6% recovery from scrap. RA may take further necessary action accordingly.				

138	Case No.:25/23/80-ALC2/2016	Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00528/AM17/	RLA File :05/23/040/00436/AM17/	Lic.No/Date:0510401088 04.01.2017	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to DEIT on 08.02.2017 for comments. Case is deferred to 28.03.2017.				

139	Case No.:51/23/80-ALC2/2016	Party Name: THERMAX LTD.,	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00554/AM17/	RLA File :31/83/040/00129/AM17/	Lic.No/Date:3110066538 05.01.2017	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 09.02.2017				

for comments. Case is deferred to 28.03.2017.

140	Case No.:26/23/80-ALC2/2016	Party Name: MITA INDIA PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00529/AM17/	RLA File :05/24/040/00489/AM17/	Lic.No/Date:0510401181 06.01.2017	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 08.02.2017 for comments. Case is deferred to 28.03.2017.				

141	Case No.:37/23/80-ALC2/2016	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00540/AM17/	RLA File :03/94/040/00893/AM17/	Lic.No/Date:0310810434 10.01.2017	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to DEIT on 08.02.2017 for comments. Case is deferred to 28.03.2017.				

142	Case No.:38/23/80-ALC2/2016	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00541/AM17/	RLA File :05/24/040/00480/AM17/	Lic.No/Date:0510401265 12.01.2017	Defer Date:28.03.2017
Decision: The Committee noted that DIPP vide UO No.12/9/2017-TSW/142 dated 14/02/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:-				
- Quantity of export items at Sl. No. 1 & 2 in Nos. also in addition to their weights. - Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, export product wise.				
Case is deferred to 28.03.2017.				

143	Case No.:49/23/80-ALC2/2016	Party Name: PYE TOOLS PVT.LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00552/AM17/	RLA File :30/24/040/00034/AM17/	Lic.No/Date:3010103927 16.01.2017	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 08.02.2017 for comments. Case is deferred to 28.03.2017.				

144	Case No.:56/23/80-ALC2/2016	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2016 14.02.2017	Status: Deferred
	HQ File :01/80/050/00559/AM17/	RLA File :31/83/040/00130/AM17/	Lic.No/Date:3110066556 20.01.2017	Defer Date:28.03.2017
Decision: The Committee noted that the firm's application has been sent to DIPP on 08.02.2017 for comments. However, as the case pertains to MSME, NC decided to send the application to MSME for examination and comments. Case is deferred to 28.03.2017.				

145	Case No.:1/23/80-ALC2/2016	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2016	Status: Deferred
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		14.02.2017	
HQ File :01/80/050/00504/AM17/	RLA File :09/24/040/00552/AM17/	Lic.No/Date:0910064610 27.01.2017	Defer Date:28.03.2017
Decision: The Committee noted that RA & firm are being reminded to send 4 sets of complete application forms to DGFT HQ for consideration of the case. Case is deferred to 28.03.2017.			

S.No.617

Case No. A/R-01	M/s. Decon	HQF.No.01/80/050/00009/AM15/DES.I	Lic. No. & date
Meeting No.23/17	India Plastics	RA.F.No.31/83/040/00231/AM14	3110062832
Date: 14.02.2017	Pvt. Ltd., Pune	Request for revision of norms	dt.26.02.2014
Decision: Committee decided to refer the case to MSME (Chemical) for comments. Case is deferred to 28.03.2017.			

S.No.618

Case No. A/R-41	M/s. CICB	HQF.No.01/80/050/00016/AM14/DES.I	Lic. No. & date
Meeting No.23/17	Chemicon Pvt.	RA.F.No.07/24/040/00452/AM13	0710093506
Date: 14.02.2017	Ltd., Bangalore	Request for fixation of norms	dt.01.02.2013
Decision: The Committee noted that the DIPP has furnished its written comments vide Note No. 12/108/2015-TSW/41-A / R dated 29.09.2015. The Committee also noted that the firm has submitted a copy of the EPCG licence vide its reply dated 16.11.2015. The Committee decided to deliberate further on it. Case is deferred to 28.03.2017.			

S.No.619

Case No. A/R-89	M/s. Freedom	HQF.No.01/80/050/00525/AM15/DES.I	Lic. No. & date
Meeting No.23/17	Ophthalmic Pvt.	RA.F.No.04/24/040/00232/AM15	0410159832
Date: 14.02.2017	Ltd., Hosur	Request for amendment of norms	dt.03.12.2014
Decision: The Committee noted that in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply.			
Case is deferred to 28.03.2017.			

S.No.620

Case No. A/R-90	M/s. Terumo	HQF.No.01/80/050/00073/AM16/DES.I	Lic. No. & date
Meeting No.23/17	Penpol Ltd.,	RA.F.No.53/21/040/00002/AM10	5310008377
Date: 14.02.2017		Request for fixation of norms	dt.28.05.2009
Decision: The Committee decided to refer the case to MSME (Chemicals) for comments. Case is deferred to 28.03.2017.			

S.No.621

Case No. A/R-155	M/s. Transasia	HQF.No.01/80/050/00489/AM15/DES.I	Lic. No. & date
Meeting No.23/17	Bio Medicals	RA.F.No.03/95/040/00564/AM15	5310008377
Date: 14.02.2017	Ltd., Mumbai	Request for fixation of norms	dt.28.05.2009
Decision: The Committee noted that the firm's request dated 31.08.2015 has been sent to DEIT on 22.01.2016 for comments. Case is deferred to 28.03.2017.			

S.No.622

Case No. A/R-11	M/s. ISGEC Heavy	HQF.No.01/80/050/00358/AM16/DES.I	Lic. No. & date
Meeting No.23/17	Engineering Ltd.,	RA.F.No.05/23/040/00237/AM16	0510395598
Date: 14.02.2017	Noida, Uttar Pradesh	Request for revision of norms	dt.14.09.2015

Decision: The Committee noted that the firm's request dated 21.03.2016 has been sent to DHI on 28.04.2016 for comments. Case is deferred to 28.03.2017.

S.No.623

Case No. A/R-87	M/s. Doowon	HQF.No.01/80/050/00051/AM15/DES.I	Lic. No. & date
Meeting No.23/17	Automotive Systems	RA.F.No.04/24/040/00287/AM14	0410156226
Date: 14.02.2017	India Pvt. Ltd., Kanchipuram	Request for revision of norms	Dt.14.03.2014

Decision: MSME has returned the cases stating that they will consider the cases related only MSME units. The Committee decided to forward the case to DHI.

Case is deferred to 28.03.2017.

S.No.624

Case No. A/R-102	M/s. Azad	HQF.No.01/80/050/00276/AM16/DES.I	Lic. No. & date
Meeting No.23/17	Engineering Pvt.	RA.F.No.09/24/040/00010/AM16	0910061984
Date: 14.02.2017	Ltd., Hyderabad	Request for fixation of norms	dt.06.05.2015

Decision: The Committee decided to ratify the norms based upon written recommendation of DHI vide DO No. 3/182/2015 TSW(B) dated 02.01.2017. (Copy sent to the firm & RA).

RA may take further necessary action accordingly.

S.No.625

Case No. A/R-103	M/s. Azad	HQF.No.01/80/050/00256/AM16/DES.I	Lic. No. & date
Meeting No.23/17	Engineering Pvt.	RA.F.No.09/24/040/00009/AM16	0910061985
Date: 14.02.2017	Ltd., Hyderabad	Request for fixation of norms	dt.06.05.2015

Decision: The Committee decided to ratify the norms based upon written recommendation of DHI vide UO No. TSWB 3/181/2015 dated 07.02.2017. (Copy sent to the firm & RA).

RA may take further necessary action accordingly.

S.No.626

Case No. A/R-104	M/s. Azad	HQF.No.01/80/050/00404/AM15/DES.I	Lic. No. & date
Meeting No.23/17	Engineering Pvt.	RA.F.No.09/24/040/00279/AM15	0910060956
Date: 14.02.2017	Ltd., Hyderabad	Request for fixation of norms	dt.12.09.2014

Decision: The Committee noted that the firm's reply dated 03.02.2017 has been sent to DHI on 08.02.2017 for comments. Case is deferred to 28.03.2017.

S.No.627

Case No. A/R-107	M/s. Azad	HQF.No.01/80/050/00637/AM15/DES.I	Lic. No. & date
Meeting No.23/17	Engineering Pvt.	RA.F.No.09/24/040/00542/AM15	0910061508

Date: 14.02.2017	Ltd., Hyderabad	Request for fixation of norms	dt.08.01.2015
Decision: The Committee noted that DHI vide UO No.3(29)/2015 dated 27/01/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 28.03.2017.			

S.No.628

Case No. A/R-114	M/s. Toshiba JSW	HQF.No.01/80/050/00438/AM15/DES.I	Lic. No. & date
Meeting No.23/17	Power Systems	RA.F.No.04/24/040/00060/AM15	0410158680
Date: 14.02.2017	Pvt. Ltd., Chennai	Request for revision of norms.	dt.13.06.2014
Decision: The Committee noted that the firm's request dated 01.07.2016 has been sent to DHI on 07.10.2016 for comments. Case is deferred to 28.03.2017.			

S.No.629

Case No. A/R-115	M/s. Automat	HQF.No.01/80/050/00270/AM14/DES.I	Lic. No. & date
Meeting No.23/17	Irrigation Pvt.	RA.F.No.05/23/040/00199/AM14	0510362949
Date: 14.02.2017	Ltd., Delhi	Request for fixation of norms.	dt.20.08.2013
Decision: The Committee noted that the firm's request dated 17.09.2016 has been sent to MSME (Chemical) on 07.10.2016 for comments. Case is deferred to 28.03.2017.			

S.No.630

Case No. A/R-118	M/s. Veeline	HQF.No.01/80/050/00211/AM17/DES.I	Lic. No. & date
Meeting No.23/17	Media Ltd.,	RA.F.No.02/24/040/00001/Am17	0210206671
Date: 14.02.2017	Kolkata	Request for amendment / revision of norms.	dt.10.05.2016
Decision: The Committee noted that the DIPP deficiency letter has been sent to the firm on 24.01.2017 through e-mail. Case is deferred to 28.03.2017.			

S.No.631

Case No. A/R-119	M/s. Larsen and	HQF.No.01/80/050/00406/AM14/DES.I	Lic. No. & date
Meeting No.23/17	Toubro Ltd.,	RA.F.No.03/95/040/00553/AM14	0310755792
Date: 14.02.2017	Mumbai	Request for revision of norms.	dt.28.10.2013

Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/9/2017-TSW/119-A/R dated 14.02.2017 as under:-

1. Net empty weight of export product may be increase from 1650 MT to 1665 MT.
2. Quantity of import item at Sl. No. 1 may be allowed as 1295694 Kgs. as 1.142 Kg./Kg. content in export item after taking 1/3rd recovery from scrap.
3. Quantity of import item at Sl. No. 2 may be allowed as 32327 Kgs. inclusive of 1.67 % wastage as claimed by the firm.
4. Quantity of import item at Sl. No. 4 may be allowed as 69 Nos. on net to net basis. Duty free weight of this item may be allowed as 335704 Kgs. inclusive of 0.20 % wastage as claimed by the firm.
5. Quantity of import item at Sl. No. 5 may be allowed as 2 Nos.(580 Kgs.) on net to net basis.
6. Quantities of import items at Sl. No. 7 & 8 (welding Consumables) may be allowed as 31526 Kgs. & 31526 Kgs. respectively.
7. Quantity of import item at Sl. No. 9 may be reduced from 12046.5 Litres to 7571 Litres.
8. Quantity of import item at Sl. No. 10 may be allowed as 12.67 Meters (6038 Kgs.) inclusive of 2 % wastage.

RA may take further necessary action accordingly.

S.No.632

Case No. A/R-120	M/s. Bliss Anand	HQF.No.01/80/050/00536/AM14/DES.I	Lic. No. & date
Meeting No.23/17	Pvt. Ltd., Gurgaon	RA.F.No.05/23/040/00425/AM14	0510377954
Date: 14.02.2017	(Haryana)	Request for revision of norms.	dt.31.01.2014

Decision: The committee noted that clarification has already been sent to the applicant and, therefore, no action is required at this stage. The case is being **closed** now.

S.No.633

Case No. A/R-141	M/s GEA WESTFALIA	F.No.01/80/162/00272/AM17/DES.I	Lic. No. & date
Meeting No.23/17	SEPARATOR INDI A	RLA No.03/24/040/00020/AM05	0310264065
Date: 14.02.2017	PRIVATE LIMITED, MUMBAI	Request for ratification of norms.	dt.19.04.2004

Decision: The committee decided to ratified the norms based upon the written comments of DIPP vide ID No.12/9/2017-TSW/141-A/R dated 14.02.2017 as under:-

Advance Authorization may be ratified as per GN-4 for Engineering products.

RA may take further necessary action accordingly.

S.No.634

Case No.A/R – 156	M/s Wheel India	F.No.01/80/050/00292/AM16/DES.I	Lic. No. and date
Meeting No.23/17	Limited, Chennai	RLA No.04/24/040/00131/AM16	0410160967
Date: 14.02.2017		Request for amendment of norms.	dt. 31.08.2015

Decision: The Committee noted that the firm's request dated 02.11.2016, 01.12.2016 and 06.01.2017 has been sent to DHI on 08.02.2017 for comments. Case is deferred to 28.03.2017.

S.No.635

Case No.A/R – 157	M/s Tema India	F.No.01/80/050/00234/AM16/DES.I	Lic. No. and date
Meeting No.23/17	Ltd., Mumbai	RLA No.03/95/040/00278/AM16	0310797163 dt.
Date: 14.02.2017		Request for re-fixation of norms for import item Sr. No. 6 & 10.	10.07.2015

Decision: The committee decided to modified the norms based upon the written comments of DIPP vide ID No.12/9/2017-TSW/157-A/R dated 14.02.2017 as under:-

1. Net Empty weight of export item at Sl. No. 1 may be increased from 328 MT to 335.57 MT.
2. Net Empty weight of export item at Sl. No. 8 may be increased from 25.9 MT to 28.9 MT.
3. Net Empty weight of export item at Sl. No. 9 may be increased from 16.46 MT to 18.43 MT.
4. Quantity of import item at Sl. No. 6 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 7743 Kgs. as 1.022 Kgs/Kg. content in the export product at Sl.No.1 as claimed by the firm.
5. Quantity of import item at Sl. No. 10 may be allowed as 32 Nos. (4975 Kgs.) on net to net basis as applied for by the firm

RA may take further necessary action accordingly.

S.No.636

Case No.A/R – 158	M/s Godrej &	F.No.01/80/050/00243/AM17/DES.I	Lic. No. and date
Meeting No.23/17	Boyce Mfg. Co.	RLA No.03/94/040/00873/AM16	0310802007
Date: 14.02.2017	Ltd., Mumbai	Request for Amendment in ratification of norms.	dt. 22.01.2016

Decision: The Committee noted that the firm's request dated 07.01.2017 and 31.01.2017 has been sent to DIPP on 08.02.2017 for comments. Case is deferred to 28.03.2017.

S.No.637

Case No.A/R – 159	M/s Shaktiman	F.No.01/80/050/00427/AM15/DES.I	Lic. No. and date
Meeting No.23/17	Rub Rolls P. Ltd.,	RLA No.33/24/040/00007/AM15	3310030078
Date: 14.02.2017	Kaithal.	Request for re-consideration on ratification of norms.	dt. 16.09.2014

Decision: The Committee noted that the firm's request dated 10.08.2016 has been sent to MSME on 08.02.2017 for comments. Case is deferred to 28.03.2017.

S.No.638

Case No.A/R – 160	M/s Nucon	F.No.01/80/050/00232/AM17/DES.I	Lic. No. and date
Meeting No.23/17	Aerospace Pvt.	RLA No.09/24/040/00717/AM16	0910063349
Date: 14.02.2017	Ltd., Hyderabad.	Request for ratification of norms.	dt. 02.03.2016

Decision: The Committee noted that the firm's request dated 29.12.2016 has been sent to MSME on 08.02.2017 for comments. Case is deferred to 28.03.2017.

S.No.639

Case No. A/R – 161	M/s Deepeeka	F.No.01/80/050/00018/AM17/DES.I	Lic. No. and date
Meeting No.23/17	Exports Pvt.	RLA No.05/23/040/00371/AM16	0510396524
Date: 14.02.2017	Ltd., Meerut, U.P.	Request for ratification of norms.	dt. 04.12.2015

Decision: The Committee noted that the firm's request dated 12.12.2016 has been sent to MSME on 08.02.2017 for comments. Case is deferred to 28.03.2017.

S.No.640

Case No.A/R – 162	M/s L&T-MHPS	F.No.01/80/050/00060/AM14/DES.I	Lic. No. and date
Meeting No.23/17	Turbine	RLA No.03/95/040/00966/AM13	0310729651
Date: 14.02.2017	Generators Private Limited, Gujarat	Request for correction weight of export product.	dt. 26.03.2013

Decision: The Committee noted that the firm's request dated 09.09.2016 has been sent to DHI on 08.02.2017 for comments. Case is deferred to 28.03.2017.

के० पी० सिंह / K. P. SINGH
उप महादेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महादेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Heavy Industry

For NC-I Meeting dated 14/2/2017

ID No	AA No	Name	SION C- 1647/1742/ GN-4/Repeat
16	3310030241	Great India	Wastage on net content as per C-1647
33	510396636	Dee Dev	Item 1,2-1.02 Kg/kg content in EP Item 3,4- net to net ,GN4
42	510397391	Dee Dev	Item 1 to 4 – 1.02 Kg/kg content in EP Item 5 to 7- net to net ,GN4

NC may take a view

Dy DGFT-DES-I

K.K. Tiwari
14/2/2017
(K.K.Tiwari)
Industrial Adviser

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14/2/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 14/02/2017 - Case No. 4/20/80 (M/s. Diamond Metal Screens (Private) Limited (Advance Authorization No. 0710108754 dated 21.09.2015))

Advance Authorization may be ratified as under:

1. Quantity of export item may also be specified as "1000 Meters" in addition to its weight.
2. Words " Width 1220 mm" may be added with the description of import item and its quantity may be allowed as 8740 Kgs. as 1.304 Kgs./Kg. content in export item after taking 1/3rd recovery from scrap.

Norms committee may take a view

/ 14/02/2017

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/9/2017-TSW/19 dated 14/02/2017

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14/2/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 14/02/2017 - Case No. 6/20/80 (M/s. Diamond Metal Screens (Private) Limited (Advance Authorization No. 0710108757 dated 21.09.2015))

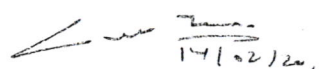
Advance Authorization may be ratified as under on repeat basis:

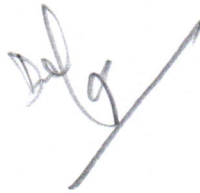
1. Word "relevant" may be prefixed with the description of import items from Sl. No. 1 to 4.
2. Quantities of import items at Sl. No. 1 & 2 may be allowed as 11669 Kgs. & 1387 Kgs. respectively as 1.10 Kgs./Kg. content in the export products at Sl. No. 1 & 2 respectively after taking 1/3rd recovery from scrap.
3. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 14212 Kgs. as 1.04 Kgs./Kg. content in the export product at Sl. No. 3.
4. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 22538 Kgs. as 1.02 Kgs./Kg. content in the export product at Sl. No. 4.
5. Import item at Sl. No. 5 may be deleted as descriptions of export item and import item are same.

Norms committee may take a view

Norms Committee I

DIPP No. 12/9/2017-TSW/20 dated 14/02/2017


(S. K. Jain)
Development Officer



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14/2/2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 14/02/2017 - Case No. 3/20/80 (M/s. Diamond Metal Screens (Private) Limited (Advance Authorization No. 0710108991 dated 03.11.2015)

Advance Authorization may be ratified as under on repeat basis:

1. Word "relevant" may be prefixed with the description of import items from Sl. No. 1 to 4.
2. Quantities of import items at Sl. No. 1 & 2 may be allowed as 4217 Kgs. & 507 Kgs. respectively as 1.10 Kgs./Kg. content in the export products at Sl. No. 1 & 2 respectively after taking 1/3rd recovery from scrap.
3. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 5632 Kgs. as 1.04 Kgs./Kg. content in the export product at Sl. No. 3.
4. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 9432 Kgs. as 1.02 Kgs./Kg. content in the export product at Sl. No. 4.
5. Import item at Sl. No. 5 may be deleted as descriptions of export item and import item are same.

Norms committee may take a view

14/02/2017

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/9/2017-TSW/28 dated 14/02/2017

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Department of Heavy Industry

For NC-I Meeting dated 14/2/2017

17, (34), 43
14/02/2017

ID No	AA No	Name	SION C- 1647/1742/ GN-4/Repeat
16	3310030241	Great India	Wastage on net content as per C-1647
33	510396636	Dee Dev	Item 1, 2- 1.02 Kg/kg content in EP Item 3, 4- net to net, GN4
42	510397391	Dee Dev	Item 1 to 4 - 1.02 Kg/kg content in EP Item 5 to 7- net to net, GN4

NC may take a view

Dy DGFT-DES-I

K.K. Tiwari
14/2/2017
(K.K. Tiwari)
Industrial Adviser

35
14/2/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 14/02/2017 - Case No. 7/20/80 (M/s. Diamond Metal Screens (Private) Limited (Advance Authorization No. 0710109187 dated 21.12.2015)

Advance Authorization may be ratified as under:

1. Quantity of export item may also be specified as "2000 Meters" in addition to its weight.
2. Words " Width 1220 mm" may be added with the description of import item and its quantity may be allowed as 17480 Kgs. as 1.304 Kgs./Kg. content in export item after taking 1/3rd recovery from scrap.

Norms committee may take a view

Norms Committee I

DIPP No. 12/9/2017-TSW/35 dated 14/02/2017


(S. K. Jain)
Development Officer

Department of Heavy Industry

For NC-I Meeting dated 14/2/2017

17, 34, 43
14/02/2017

ID No	AA No	Name	SION C- 1647/1742/ GN-4/Repeat
16	3310030241	Great India	Wastage on net content as per C-1647
33	510396636	Dee Dev	Item 1, 2- 1.02 Kg/kg content in EP Item 3, 4- net to net, GN4
✓ 42	510397391	Dee Dev	Item 1 to 4 — 1.02 Kg/kg content in EP Item 5 to 7- net to net, GN4

NC may take a view

Dy DGFT-DES-I

K.K. Tiwari
14/2/2017
(K.K. Tiwari)
Industrial Adviser

64
14/2/2017

TL-12024/28/2016-GC and F-DCMSME
O/o THE DEVELOPMENT COMMISSIONER (MSME)
(CHEMICAL DIVISION)

7th floor, A Wing, Nirman Bhawan,
New Delhi

Date: 6th February, 2017

OFFICE MEMORANDUM

Subject: Ratification of the norms in respect of advance authorization No. 3410042228 dated 01.6.2016, under Para 4.7 of HBP obtained by M/s NETAFIM IRRIGATION INDIA PVT. LTD. GUJARAT

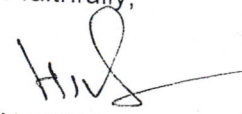
Director General of Foreign Trade (DGFT), may please refer to its O.M No.01/80/050/275/AM17/DES.I/565 dated 12.9.2016 forwarding advance authorization No. 3410042228 dated 01.6.2016 issued to M/s Netafim Irrigation India Pvt. Ltd for ratification of the norms.

The application of M/s Netafim Irrigation India Pvt. Ltd. has been examined for the norms pertaining to Micro Irrigation Equipments Systems (Emitting pipe systems) Streamline 16080 2.20 L/H 0.30M 1000M Net weight 10.26 gms./Meter may be recommended as under:

S.No	Item to be Exported	Export quantity	Raw material recommended for Import.	Claimed import quantity	Recommended import quantity
1.	Micro Irrigation Equipments (Emitting pipe systems) . Streamline 16080 2.20 L/H 0.30M 1000M Net weight 10.26 gms./Meter	2160000.0 Meter	HDPE	20688.050 Kgs	20688.050 Kgs
			Master Batch (Plasblak)	973.810 Kgs	865 Kgs
			Emitters (Dripers) Streamrline Drippers 2.20L/H Black	7560000.0 0 Nos.	7344000 Nos.

This issues with the approval of competent Authority.

Yours faithfully,


(H.S Bisht)
Director (Chemical)

✓
To

Shri Hara Dhan Das, Foreign Trade Development Officer,
R.No. 404, O/o Director General of Foreign Trade,
DES-I Section Udyog Bhawan,
New Delhi

65
14/2/2017

Department of Heavy Industry

DGFT Ref: Ratification of AA910063741 issued to Azad Engineering, Hyderabad

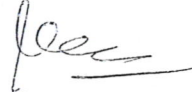
Export Product: Turbine Rotor blades Stage 1- 1200 Numbers (each weight 0.385 Kg)

Import

Item	Quantity recommended #
Stainless Steel bar	4.3 Kg/Kg content in Export product

#considering 20% recovery from machining wastage based on Engineering drawing submitted by applicant.

This has the approval of JS


(K.K.Tiwari)
Industrial Adviser

DyDGFT , DES-I
TSWB 3/9/2017 dated 7/2/2017

8/TSWB (B)
8
8/12/17

67
14/2/2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 14/02/2017- Case No. 31/11/80 (M/s Ascent Technologies Pvt. Ltd.)
(Advance Authorization No. 0510398761 dated 09.06.2016)**

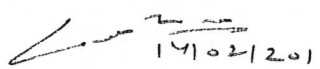
Advance Authorization may be ratified as under:

1. Import item at Sl. No. 2 may be deleted as not being imported by the firm.
2. Import item at Sl. No. 1 may be allowed on net to net basis with accountability clause

Norms committee may take a view

Norms Committee I

DIPP No. 12/9/2017-TSW/67 dated 14/02/2017


(S. K. Jain)
Development Officer

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14/2/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 14/02/2017 - Case No. 5/20/80 (M/s. Diamond Metal Screens (Private) Limited (Advance Authorization No. 0710110035 dated 01.07.2016)

Advance Authorization may be ratified as under:

1. Quantity of export item may also be specified as "2000 Meters" in addition to its weight.
2. Words " Width 1220 mm" may be added with the description of import item and its quantity may be allowed as 17480 Kgs. as 1.304 Kgs./Kg. content in export item after taking 1/3rd recovery from scrap.

Norms committee may take a view


14/02/17

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/9/2017-TSW/72 dated 14/02/2017

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14/2/2017

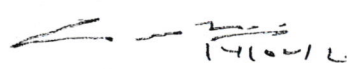
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 14/02/2017 - Case No. 8/20/80 (M/s. Diamond Metal Screens (Private) Limited (Advance Authorization No. 0710110044 dated 01.07.2016)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 11 & 12 of Standard Deficiency Format.
2. Area of export item & import item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/9/2017-TSW/73 dated 14/02/2017

Government of India
Department of Heavy Industry
TSW(B) Section

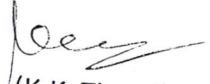
DL
7A
14/2/2017

Ref. No. 01/80/50/287/AM 17/DESI/486 dt. 24/8/20016

Subject: AA No.0310805910 dated 04.07.2016 M/s Larsen and Toubro Ltd.,
Mumbai.

The Application referred above has been examined by this office and following information may be obtained from the applicant.

- (v) Net content in EP of item given in kgs;
- (vi) FOB value of Generator, FOB value (S.No's) of all Insulation material;
- (vii) Material balancing, and
- (viii) Weight of Export product.


(K.K. Tiwari)
Industrial Advisor

DES-1, DGFT, Udyog Bhawan
3/174/2015-TSW(B) dated 25.01.2017

75
14/2/2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 14/02/2017- Case No. 30/11/80 (M/s ISGEC Hitachi Zosen Limited)
(Advance Authorization No. 051 0398981 dated 04.07.2016)**

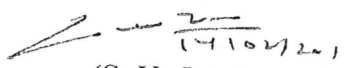
Advance Authorisation may be ratified as under:

1. Net Fabricated weight of export item at Sl. No. 1 may be specified as 550.854 MT.
2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1, 5, 6, 10 to 16, & 19.
3. Quantity of import item at Sl. No. 1 may be allowed as 328532 Kgs. as 1.0417 Kgs/Kg. content in the export product as claimed by the firm.
4. Quantity of import item at Sl. No. 2 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as 27930 Kgs. inclusive of 5 % wastage.
5. Quantity of import item at Sl. No. 3 may be allowed as 13 Nos. on net to net basis. Duty free weight of this item may be allowed as 46910 Kgs. inclusive of 3.09 % wastage as claimed by the firm.
6. Quantity of import item at Sl. No. 4 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 958 Kgs. inclusive of 1 % wastage as claimed by the firm.
7. Total quantity of import items at Sl. No. 5 & 6 put together may be allowed as 22941 Kgs. as 1.0417 Kgs/Kg. content in the export product as claimed by the firm.
8. Quantity of import item at Sl. No. 7 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 690 Kgs. inclusive of 4.17 % wastage as claimed by the firm.
9. Quantity of import item at Sl. No. 8 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 465 Kgs. inclusive of 4.17 % wastage as claimed by the firm.
10. Quantity of import item at Sl. No. 9 may be allowed as 1 No. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 200 Kgs. inclusive of 4.17 % wastage.
11. Quantities of import items at Sl. No. 10 to 12 & 14 to 16 may be allowed as 1.0417 Kgs/Kg. content in the export product as claimed by the firm.
12. Quantity of import item at Sl. No. 13 may be allowed as 1.0488 Kgs/Kg. content in the export product as claimed by the firm.
13. Total quantity of import items at Sl. No. 14 & 15 put together may be restricted as 6488 Kgs.
14. Quantity of import item at Sl. No. 17 may be allowed as 95 Nos. on net to net basis. Duty free weight of this item may be allowed as 3428 Kgs. inclusive of 2 % wastage as claimed by the firm.

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14/2/2017

15. Quantity of import item at Sl. No. 18 may be allowed as 16 Nos. on net to net basis. Duty free weight of this item may be allowed as 967 Kgs. inclusive of 2 % wastage as claimed by the firm.
16. Quantity of import item at Sl. No. 19 may be allowed as 8917 Kgs.(11276 Meters) inclusive of 2 % wastage.
17. Import items at Sl. No. 20, 22, 23, 26 & 30 may be allowed on net to net basis with accountability clause.
18. Quantity of import item at Sl. No. 21 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 1200 Kgs. inclusive of 2 % wastage.
19. Import item at Sl. No. 23 to be supplied with export items.
20. Quantity of import item at Sl. No. 24 may be allowed as applied for i.e. 1000 Kgs.
21. Quantity of import item at Sl. No. 25 may be allowed as 1.05 Kgs/Kg. content in the export product.
22. Quantities of import items at Sl. No. 27, 28 & 29 may be allowed as applied for i.e. 10500 Kgs., 9500 Kgs. & 9500 Kgs. respectively.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/9/2017-TSW/75 dated 14/02/2017

20/0
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14/2/2017

Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 0310806089 dated 11.07.16 for M/s Premier Industrial Corporation Ltd.

The norms may be recommended as follows:-

- Import of relevant grade may be allowed, as applied, inclusive of 1% wastage.

This issues with the approval of Director (ME).


13/11
(K.S.Sodhi)
AD (ME)

✓ Shri V.K.Kashyap; FTDO, DGFT Udhog Bhawan
UO note no TL-13024/138/2016-MMM&A-DCMSME dated 18.11.16

85
14/2/2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 14/02/2017 - Case No. 20/14/80 (M/s Cotsword Architectural Products (India) Pvt. Limited) (Advance Authorization No. 0310807055 dated 11.08.2016)

Advance Authorization may be ratified as under:

1. Net weight of export items at Sl. No. 1 to 6 may be specified as 14200 Kgs., 19745 Kgs., 12480 Kgs., 16650 Kgs., 7171 Kgs. & 13120 Kgs. respectively.
2. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 76068.99 Kgs. on net to net basis.
3. Quantity of import item at Sl. No. 2 (Rivets) may be allowed as 25,28,800 Nos. on net to net basis with accountability clause.

Norms committee may take a view

Norms Committee I

DIPP No. 12/9/2017-TSW/85 dated 14/02/2017

(S. K. Jain)
Development Officer

DL-87
14/2/17

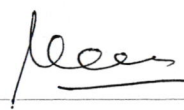
Government of India
Ministry of Heavy Industry
TSW(B) Section

Ref: AA No.910064137 with M/s Azad Engineering letter dated 14/9/2016

DGFT No. 1/80/50/522/AM17/DES-1 dated 8/2/2017

The following information may be obtained to examine the request:

- (i) Weight of EP
 - (ii) Clarification, whether the EP is fitted on the Rotor or Stator of Steam Turbine or gas Turbine.
2. Number of earlier approved AA for similar EP.


(K.K. Tiwari)
Industrial Advisor

Dy. DGFT/DES-1
F.No.3/16/2017 TSW(B)

(4)
25/2/17

DL 88
14/2/17

Government of India
Ministry of Heavy Industry
TSW(B) Section

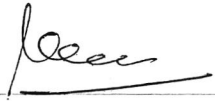
Ref: AA No.910064139 with M/s Azad Engineering letter dated 14/9/2016

DGFT No. 1/80/50/523/AM17/DES-1 dated 8/2/2017

The following information may be obtained to examine the request:

- (i) Weight of EP
- (ii) Clarification, whether the EP is fitted on the Rotor or Stator of Steam Turbine or gas Turbine.

2. ✓ Number of earlier approved AA for similar EP.


(K.K. Tiwari)
Industrial Advisor

Dy. DGFT/DES-1
F.No.3/17/2017 TSW(B)

(3)
23/2/17

Government of India
Ministry of Heavy Industry
TSW(B) Section

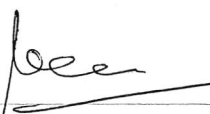
DL 89
14/2/17

Ref: AA No.910064138 with M/s Azad Engineering letter dated 14/9/2016

DGFT No. 1/80/50/524/AM17/DES-1 dated 8/2/2017

The following information may be obtained to examine the request:

- (i) Weight of EP
 - (ii) Clarification, whether the EP is fitted on the Rotor or Stator of Steam Turbine or gas Turbine.
2. Number of earlier approved AA for similar EP.


(K.K. Tiwari)
Industrial Advisor

Dy. DGFT/DES-1
F.No.3/19/2017 TSW(B)

(2)
23/2/17

DL 90
14/2/17

Government of India
Ministry of Heavy Industry
TSW(B) Section

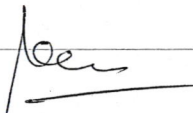
Ref: AA No.910064136 with M/s Azad Engineering letter dated 14/9/2016

DGFT No. 1/80/50/525/AM17/DES-1 dated 8/2/2017

The following information may be obtained to examine the request:

- (i) Weight of EP
- (ii) Clarification, whether the EP is fitted on the Rotor or Stator of Steam Turbine or gas Turbine.

2. Number of earlier approved AA for similar EP.


(K.K. Tiwari)
Industrial Advisor

Dy. DGFT/DES-1
F.No.3/18/2017 TSW(B)

23/2/17

DL
100
14/2/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 14/02/2017 - Case No. 11/20/80 (M/s Plansee India High Performance Materials Pvt Ltd.) (Advance Authorization No. 0710110674 dated 21.11.2016)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.
2. Sale price of Tungsten and Tantalum scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/9/2017-TSW/100 dated 14/02/2017

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14/2/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 14/02/2017 - Case No. 9/23/80 (M/s Titan Antony Aviation India Pvt. Limited) (Advance Authorization No. 0310809391 dated 29.11.2016)

Advance Authorisation may be ratified as under:

1. Import items at Sl. No. 1 to 62 may be allowed on net to net basis with accountability clause.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/9/2017-TSW/105 dated 14/02/2017

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14/2/2017

Department of **Industrial Policy & Promotion**
(TSW)

NC Meeting dated 14/02/2017 - **Case No. 5/23/80 (M/s Godrej & Boyce Manufacturing Company Limited) (Advance Authorization No. 0310809577 dated 02.12.2016)**

Advance Authorization may be ratified as under:

1. Net Fabricated weight of 76363 Kgs may be specified with the quantity of each export item at Sl. No. 1 to 4.
2. Net Fabricated weight of 172000 Kgs may be specified with the quantity of each export item at Sl. No. 6 to 9.
3. Net Fabricated weights of 87573 Kgs., 394378 Kgs., 117420 Kgs., 173230 Kgs. & 229081 Kgs. may be specified with the quantities of export items at Sl. No. 5, 10, 11, 12 & 14 respectively.
4. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 & 4 to 7.
5. Quantity of import item at Sl. No. 1 may be allowed as 1977689 Kgs. as 1.108 Kgs./kg. content in export items after taking 1/3rd recovery from scrap.
6. Quantity of import item at Sl. No. 2 may be allowed as 423 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 76285.27 Kgs. as 1.05 Kgs./kg. content in export items.
7. Quantity of import item at Sl. No. 3 may be allowed as 16 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 25.04 Kgs. as 1.05 Kgs./kg. content in export items.
8. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 1037.44 Kgs. as 1.05 Kgs./kg. content in export items.
9. Quantity of import item at Sl. No. 5 may be allowed as 2217.29 Kgs. (30.191 Mtrs.) inclusive of 2 % wastage.
10. Quantity of import item at Sl. No. 6 may be allowed as 3620.38 Kgs. (63.43 Mtrs.) inclusive of 2 % wastage.
11. Quantity of import item at Sl. No. 7 may be allowed as 108.12 Kgs. (29.312 Mtrs.) inclusive of 2 % wastage.
12. Quantity of import item at Sl. No. 8 may be allowed as 12 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 1948.88 Kgs. as 1.02 Kgs./kg. content in export items.
13. Quantity of import item at Sl. No. 9 may be allowed as 22 Kgs. (22 Nos.) on net to net basis.
14. Quantity of import item at Sl. No. 10 may be allowed as 2596 Kgs. (495 Nos.) on net to net basis.
15. Quantity of import item at Sl. No. 11 may be allowed as 48.91 Kgs. (307 Nos.) on net to net basis.
16. Quantity of import item at Sl. No. 12 may be allowed as 3163.4 Kgs. (614 Nos.) on net to net basis.
17. Quantity of import item at Sl. No. 13 may be allowed as 1059 Kgs. (98 Nos.) on net to net basis

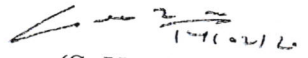
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14/2/2017

18. Quantity of import item at Sl. No. 14 may be allowed upto 2 % of FOB value of exports.
19. Quantities of import items at Sl. No. 15 (welding consumables) may be allowed as under:
Welding Wires/Rods: 27991.29 Kgs.
Welding Electrodes: 29110.96 Kgs
20. Quantity of import items at Sl. No. 16 (welding flux) may be allowed as applied for i.e. 27991.29 Kgs..
21. Quantity of import item at Sl. No. 17 may be allowed as 3152 Kgs. (8 Nos.) on net to net basis.
22. Quantity of import item at Sl. No. 18 may be allowed as 7488 Kgs. (8 Nos.) on net to net basis.

Norms committee may take a view

Norms Committee I

DIPP No. 12/9/2017-TSW/109 dated 14/02/2017


(S. K. Jain)
Development Officer

DL (111)
14/2/2017

Department of **I**ndustrial Policy & Promotion
(TSW)

NC Meeting dated 14/02/2017 - Case No. 16/23/80 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 03108096 **00** dated 05.12.2016)

Firm may be asked to submit the following information:

1. Net weight of indigenous items in **the** export products.
2. Information in respect of Sl. No. 5, **11** & 14 of Standard Deficiency Format, export product wise.
3. For net weight of components to **be** manufactured from import items at Sl. No. 1 & 2, details of components with net **weights** thereof may be indicated.
4. Information in respect of Sl. No. **11** & 12 of Standard Deficiency Format for import items at Sl. No. 1 & 2.
5. Separate quantities of forged **components** and PQR/PTC/Mockup blocks etc. in import items at Sl. No. 3 & 4 (in Nos. & weight) and justification for the quantities of PQR/PTC/Mockup blocks etc.
6. Quantities of import items at Sl. No. 7 & 8 in Nos. also in addition to their weights.
7. Quantities of import items at Sl. No. 9 & 10 in meters. also in addition to their weights.
8. Detailed calculations for the quantities of import items at Sl. No. 9 & 10 supported by length and number of pipes/tubes in **the** export products.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/9/2017-TSW/111 dated 14/02/2017

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14/2/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 14/02/2017 - Case No. 6/23/80 (M/s Godrej & Boyce Manufacturing Company Limited) (Advance Authorization No. 0310809808 dated 14.12.2016)

Advance Authorization may be ratified as under:

1. Net Fabricated weights of 57773 Kgs., 57773 Kgs., 64345 Kgs. & 64345 Kgs. may be specified with the quantities of export items at Sl. No. 1 to 4 respectively.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 & 3 to 5.
3. Quantity of import item at Sl. No. 1 may be allowed as 218545 Kgs. as 1.118 Kgs./kg. content in export items after taking 1/3rd recovery from scrap.
4. Quantity of import item at Sl. No. 2 may be allowed as 148 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 24239 Kgs. as 1.05 Kgs./kg. content in export items.
5. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 227.84 Kgs. as 1.05 Kgs./kg. content in export items.
6. Quantity of import item at Sl. No. 4 may be allowed as 939.2 Kgs. (17 Mtrs.) inclusive of 2 % wastage.
7. Quantity of import item at Sl. No. 5 may be allowed as 8.96 Kgs. (4 Mtrs.) inclusive of 2 % wastage.
8. Quantity of import item at Sl. No. 6 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 177.36 Kgs. as 1.02 Kgs./kg. content in export items.
9. Quantity of import item at Sl. No. 7 may be allowed as 8 Kgs. (8 Nos.) on net to net basis.
10. Quantity of import item at Sl. No. 8 may be allowed as 2564 Kgs. (484 Nos.) on net to net basis.
11. Quantity of import item at Sl. No. 9 may be allowed as 3.04 Kgs. (52 Nos.) on net to net basis.
12. Quantity of import item at Sl. No. 10 may be allowed as 506 Kgs. (72 Nos.) on net to net basis.
13. Quantity of import item at Sl. No. 11 may be allowed upto 2 % of FOB value of exports.
14. Quantities of import items at Sl. No. 12 (welding consumables) may be allowed as under:
Welding Wires/Rods: 3303.1 Kgs.
Welding Electrodes: 3435.18 Kgs
15. Quantity of import items at Sl. No. 13 (welding flux) may be allowed as applied for i.e. 3303.1 Kgs..
16. Quantity of import item at Sl. No. 14 may be allowed as 1052 Kgs. (4 Nos.) on net to net basis.

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14/2/2017

17. Quantity of import item at Sl. No. 15 may be allowed as 5648 Kgs. (4 Nos.) on net to net basis.

Norms committee may take a view

Norms Committee I

DIPP No. 12/9/2017-TSW/119 dated 14/02/2017

14/2/2017
(S. K. Jain)
Development Officer

DL (120)
14/2/2017

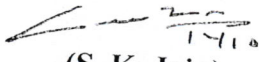
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 14/02/2017- Case No. 11/23/80 (M/s Kelvion India Pvt. Limited)
(Advance Authorization No. 0310809807 dated 14.12.2016)**

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 11 & 12 of Standard Deficiency Format, export product wise.
2. Basis for the gross weight of 2.349 Kgs. & 2.926 Kgs. for blank sheet for export items at Sl. No. 1 & 2 respectively, supported by blank size and size of Plates(components).

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/9/2017-TSW/120 dated 14/02/2017

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14/2/2017

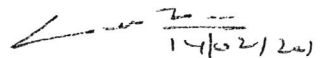
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 14/02/2017 - Case No. 39/23/80 (M/s EBM-PAPST India Pvt. Limited)
(Advance Authorization No. 0410162573 dated 19.12.2016)**

Advance Authorisation may be ratified as under:

1. 'UOM' of import item at Sl. No. 12 may be corrected as "Number".
2. Quantities of import items at Sl. No. 1, 2, 5 to 14, 17 to 25 & 27 to 35 may be allowed on net to net basis with accountability clause.
3. Quantities of import items at Sl. No. 3, 4, 15, 16 & 26 may be allowed on net to net basis as claimed by the firm.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/9/2017-TSW/121 dated 14/02/2017

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14/12/2017

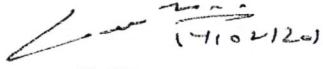
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 14/02/2017 - Case No. 40/23/80 (M/s EBM-PAPST India Pvt. Limited)
(Advance Authorization No. 0410162571 dated 19.12.2016)**

Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1 to 36 & 38 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl. No. 37 may be allowed as 1.01 Kgs./Kg. content in export item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/9/2017-TSW/122 dated 14/02/2017

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14/2/2017

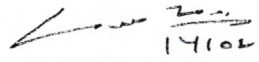
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 14/02/2017 - Case No. 41/23/80 (M/s EBM-PAPST India Pvt. Limited)
(Advance Authorization No. 0410162572 dated 19.12.2016)**

Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1 to 10, 13 to 22 & 24 to 32 may be allowed on net to net basis with accountability clause.
2. Quantities of import items at Sl. No. 11, 12 & 23 may be allowed on net to net basis as claimed by the firm.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/9/2017-TSW/123 dated 14/02/2017

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14/2/2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 14/02/2017 -Case No. 36/23/80 (M/s Micron Instruments Pvt. Ltd.)
(Advance Authorization No. 0510400912 dated 22.12.2016)**

Advance Authorization may be ratified as under on repeat basis:

1. Net weight of export product may be specified as 973.8 Kgs.
2. Quantity of import item may be allowed as 4090 Kgs. as 4.20 Kgs./Kg. content in export product after taking 6% recovery from scrap.

Norms committee may take a view


14/02/2017

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/9/2017-TSW/129 dated 14/02/2017

DL133
14/2/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 14/02/2017 - Case No. 35/23/80 (M/s Itron India Pvt. Limited) (Advance Authorization No. 0510400932 dated 26.12.2016)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 4, 5 & 8 of Standard Deficiency Format,
2. Condition of import item at Sl. No. 3(brass Body) i.e. whether rough or machined and weights of "rough" and "machined" brass bodies.
3. Details of manufacturing activities on import item at Sl. No. 19, if any.

Norms committee may take a view

Norms Committee I

DIPP No. 12/9/2017-TSW/133 dated 14/02/2017


14/02/2017
(S. K. Jain)
Development Officer

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14/2/2017

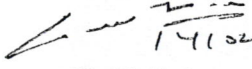
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 14/02/2017 - Case No. 46/23/80 (M/s Plansee India High Performance Materials Pvt Ltd.) (Advance Authorization No. 0710110848 dated 27.12.2016)

Advance Authorisation may be ratified as under:

1. Quantity of import item may be allowed as 1.10 Kgs./Kg. content in the export product taking clue from SION C-227.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/9/2017-TSW/134 dated 14/02/2017

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14/2/2017

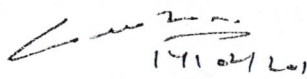
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 14/02/2017 -Case No. 24/23/80 (M/s. Micron Instruments Pvt. Ltd.)
(Advance Authorization No. 0510401062 dated 03.01.2017)**

Advance Authorization may be ratified as under on repeat basis:

1. Net weight of export product may be specified as 795.1 Kgs.
2. Quantity of import item may be allowed as 3410.9 Kgs. as 4.29 Kgs./Kg. content in export product after taking 6% recovery from scrap.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/9/2017-TSW/137 dated 14/02/2017

DL 142
14/2/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 14/02/2017 - Case No. 38/23/80 (M/s Spirotech Heat Exchangers Pvt. Ltd.) (Advance Authorization No. 0510401265 dated 12.01.2017)

Firm may be asked to submit the following details:

1. Quantity of export items at Sl. No. 1 & 2 in Nos. also in addition to their weights.
2. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, export product wise.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/9/2017-TSW/142 dated 14/02/2017

Government of India
Department of Heavy Industry
TSW(B) Section

Sl. No. 624

14/2/2017

Ref: Application of Azad Engineering, Hyderabad for ratification of norms of AA No.910061984 dated 06.05.2015 dated 15.10.13.

Export Product: Turbine blades SGT 800-1313 Numbers (each weight 0.61 Kg) import.

Item	Quantity recommended
Stainless Steel bar	3.1 Kg/Kg content in Export Product #

considering 20% recovery from machining wastage based on Engineering drawing submitted by applicant.


(K.K. Tiwari)
Industrial Advisor

DGFT, DES-II, Udyog Bhawan
D.O. No.3/182/2015TSW(B) dated the 2nd January, 2017

8/2/17

Department of Heavy Industry

Sl. No. 625
14/2/2017

DGFT Ref: Ratification of AA910061985 issued to Azad Engineering, Hyderabad

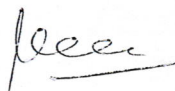
Export Product: Turbine blades SGT 800- 1203 Numbers (each weight 0.79 Kg)

Import

Item	Quantity recommended #
Stainless Steel bar	4.7 Kg/Kg content in Export product

#considering 20% recovery from machining wastage based on Engineering drawing submitted by applicant.

This has the approval of JS


(K.K.Tiwari)
Industrial Adviser

DyDGFT , DES-I
TSWB 3/181/2015 dated 7/2/2017

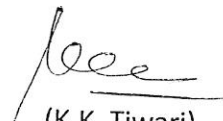
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Government of India
Department of Heavy Industry
TSW(B) Section

DL
Sl. No. 627
14/2/2017

Ref: AA No.910060956 dated 12.09.2014 M/s Azad Engineering Private Limited.

The reference has multiple drawings where as Export Product is one. It is, therefore, requested to provide individual number of each blade linked to the drawings enclosed.


(K.K. Tiwari)
Industrial Advisor

DESI, DGFT, Udyog Bhawan
F. No.3(29)/2015 dated 27.1.2017

Sl. No. 631
14/2/2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 14/02/2017 - Case No. A/R-119 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310755792 dated 28.10.2013)**

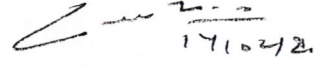
Norms may be modified as under:

1. Net empty weight of export product may be increase from 1650 MT to 1665 MT.
2. Quantity of import item at Sl. No. 1 may be allowed as 1295694 Kgs. as 1.142 Kg./Kg. content in export item after taking 1/3rd recovery from scrap.
3. Quantity of import item at Sl. No. 2 may be allowed as 32327 Kgs. inclusive of 1.67 % wastage as claimed by the firm.
4. Quantity of import item at Sl. No. 4 may be allowed as 69 Nos. on net to net basis. Duty free weight of this item may be allowed as 335704 Kgs. inclusive of 0.20 % wastage as claimed by the firm.
5. Quantity of import item at Sl. No. 5 may be allowed as 2 Nos.(580 Kgs.) on net to net basis.
6. Quantities of import items at Sl. No. 7 & 8 (welding Consumables) may be allowed as 31526 Kgs. & 31526 Kgs. respectively.
7. Quantity of import item at Sl. No. 9 may be reduced from 12046.5 Litres to 7571 Litres.
8. Quantity of import item at Sl. No. 10 may be allowed as 12.67 Meters (6038 Kgs.) inclusive of 2 % wastage.

Norms committee may take a view

Norms Committee I

DIPP No. 12/9/2017-TSW/119-A/R dated 14/02/2017


(S. K. Jain)
Development Officer

Sl. No. 633

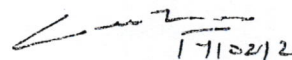
14/2/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 14/02/2017 - Case No. A/R-141 (M/s GEA Westfalia Separator India Private Limited) (Advance Authorization No. 0310264065 dated 19.04.2004)

Advance Authorization may be ratified as per GN-4 for Engineering products.

Norms committee may take a view


14/02/17

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/9/2017-TSW/141-A/R dated 14/02/2017

Department of Industrial Policy & Promotion
(TSW)

Sl. No. - 635

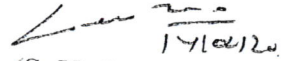
14/2/2017

NC Meeting dated 14/02/2017- Case No. A/R-157 (M/s TEMA India Limited) (Advance Authorization No. 0310797163 dated 10.07.2015)

Norms may be modified as under:

1. Net Empty weight of export item at Sl. No. 1 may be increased from 328 MT to 335.57 MT.
2. Net Empty weight of export item at Sl. No. 8 may be increased from 25.9 MT to 28.9 MT.
3. Net Empty weight of export item at Sl. No. 9 may be increased from 16.46 MT to 18.43 MT.
4. Quantity of import item at Sl. No. 6 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 7743 Kgs. as 1.022 Kgs/Kg. content in the export product at Sl.No.1 as claimed by the firm.
5. Quantity of import item at Sl. No. 10 may be allowed as 32 Nos. (4975 Kgs.) on net to net basis as applied for by the firm

Norms Committee may take a view


14/2/2017

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/9/2017-TSW/157-A/R dated 14/02/2017